CHAPTER 1 INTRODUCTION

India has one of the oldest legal systems in the world. Ancient India was governed by laws based on the Arthashastra, dating from the 400 BC, and the Manusmriti from 100 AD. They were influential treatises in India; texts that were considered authoritative legal guidance. Manu's central philosophy was tolerance and pluralism. The Judiciary, the Executive and the Legislature were the same person, the King or the Ruler of the Land. But the villages had considerable independence and had their own panchayat system to resolve disputes among its members. Only a bigger feud merited a trans-village council. This tradition in India continued beyond the Islamic conquest of India and through to the Middle Ages. Islamic law "The Sharia" was applied only to the Muslims of the country. But this tradition, along with Islamic law, was supplanted by the common law when India became part of the British Empire. The history of Modern Judicial System in India starts from there.

The fountain source of law in India is the Constitution. The Preamble of Constitution defines India as a 'Sovereign Democratic Republic', having a federal system with parliamentary form of government in the Union and the States, an independent judiciary, guaranteed Fundamental Rights and Directive Principles of State Policy containing objectives which though not enforceable in law, are fundamental to the governance of the nation.

The Constitution gives due recognition to statutes, case law and customary law consistent with its dispensations. One of the unique features of the Indian Constitution is that, notwithstanding the adoption of a federal system and existence of Central Acts and State Acts in their respective spheres, it has provided for a single integrated system of Courts to administer both Union and State laws. At the apex of the entire judicial system, is the Supreme Court of India and below are the High Courts in each State or groups of States. The High Courts have control over hierarchy of Subordinate Courts. Panchayat Courts also function in some States under various names like Nyaya Panchayat, Panchayat Adalat, Gram Kachheri, etc. to decide civil and criminal disputes of petty and local nature.

The dockets of the Courts are full and there is a backlog of cases in Courts at all levels. According to 2006 data, 33,635 cases were pending in the Supreme Court with 26 judges; 3.34 lakh cases in high courts with 670 judges; and 2.5 crore cases in 13,204 sub-ordinate courts. The District Courts of Delhi have been able to dispose off 1,90,648 cases in the year under review, but during the same period 3,06,753 new cases were filed. The overall pendency has also increased due to about 30% increase in filing. This increase in filing shows the faith of the people in judicial system. In disposal of cases, priority is being given to cases where Senior Citizens are parties and cases which are pending for more than 7 years.

By bringing out this Annual Report for the calendar year 2006, we have once again tried to put across our achievements and our strengths; the people who have made it possible to attain the targets and the future vision which will guide us in the coming year. We have also given a ringside view of the support services of the District Courts which have immensely contributed to make justice available to all.

1.1 HISTORY OF COURTS

Delhi as a distinct legal entity was recognized by the Proclamation Notification No.911 dated 17.09.1912 issued by Governor General of India in Council. By this Notification, Delhi came under the immediate authority and management of the Governor General of India in Council and Mr. William Malcolm Hailey, C.I.E., I.C.S. was appointed the first Chief Commissioner of Delhi. Simultaneously the Delhi Laws Act, 1912 was enacted for enforcing the existing laws in Delhi.

Governor General of India in Council Proclamation Notification No. 911

The following territory, which is now included within the Province of the Punjab, namely that portion of District of Delhi comprising the Tahsil of Delhi and the police station of Mehrauli, shall, on and from the first day of October, 1912, be taken under the immediate authority and management of the Governor General of India in Council and formed into a Chief Commissionership, to be called the Chief Commissioner of Delhi, and Honíble Mr. William Malcolm Hailey, C.I.E., I.C.S. is hereby appointed to be the Chief Commissioner of Delhi, with effect from that date.

12 Governor General of India

Dated: 17th September 1912

During the year 1913, the Delhi Judiciary consisted of:

1.	District & Sessions Judge	-	1
2.	Senior Sub-Judge	-	1
3.	Judge, Small Causes Court	-	1
4.	Registrar, Small Causes Court	-	1
5.	Sub-Judges	-	3

Originally, District Courts were located in the house of Mrs. Forster, where only eight courts could be accommodated. In 1899 few more rooms were rented in H-Abdul Rehman Ataul Rehman Building. The old building at Kashmere Gate was declared unsafe in 1949. In the year 1953, twenty-two Civil Subordinate Courts were moved to Hindu College Building (1, Skinners House), also at Kashmere Gate. The Courts continued to function in this building till 31-03-1958.

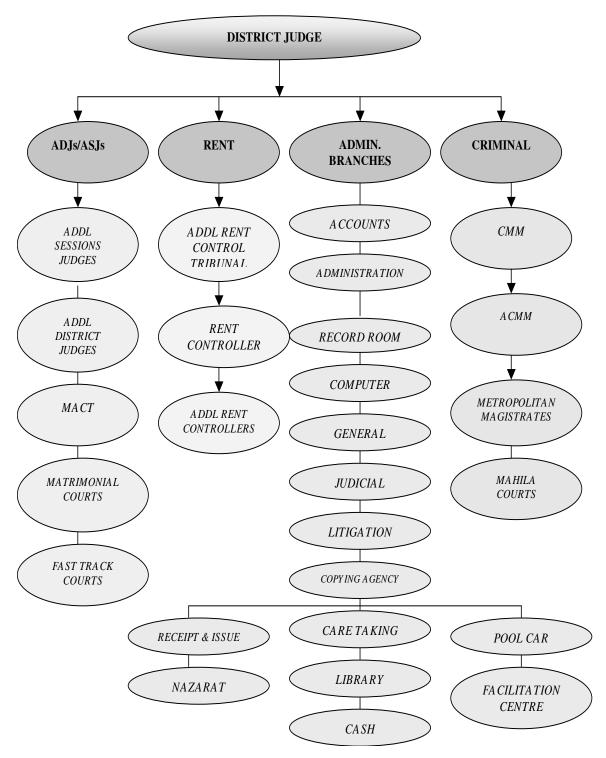
Construction of Tis Hazari Courts Building started in 1953. It was raised at a cost of Rs.85.00 Lacs. The same was inaugurated on 19-03-1958 by Chief Justice Mr. A. N. Bhandari of the then Punjab High Court. All the civil courts and many criminal courts were housed in this building. Even today Tis Hazari continues to be the principal court building in Delhi.

A smaller number of criminal courts were functioning at Parliament Street and Shahdara. The criminal courts were shifted to Patiala House from Parliament Street in March 1977. The Karkardooma Courts Complex was inaugurated on 15-05-1993 and the courts functioning at Shahdara Railway Station were shifted there. The Labour Courts and Industrial Tribunals having jurisdiction all over Delhi are housed in Karkardooma Courts Complex. The Judicial Academy to train Judges and Staff members is being run from its temporary premises in this Complex. Some Courts of Civil Judges have also been shifted here.

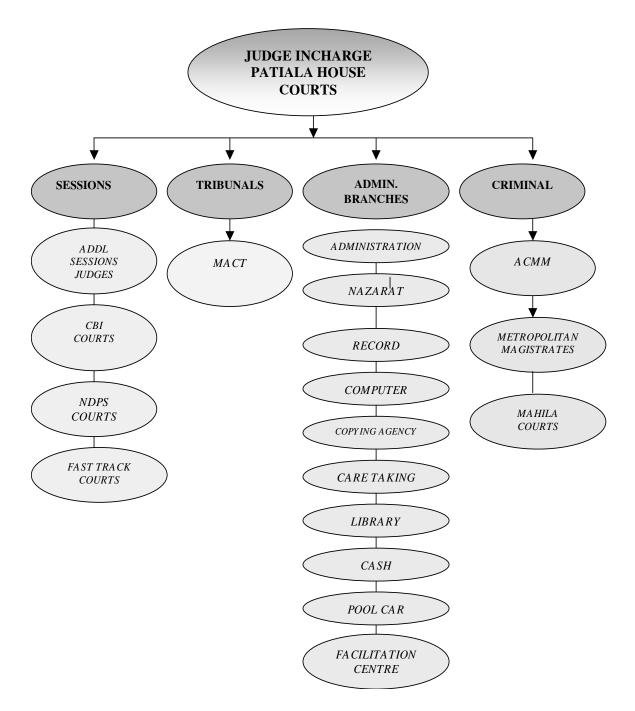
The Rohini Courts Complex was inaugurated on 6th of January 2006 and most of the criminal courts of West and North-West District have been shifted there apart from Matrimonial Courts, Motor Accident Tribunal and an Addl. Rent Controller. Structural work at Dwarka is complete and interior work has started. At Saket, construction of the new Court Complex has started.

1.2 ORGANISATION :

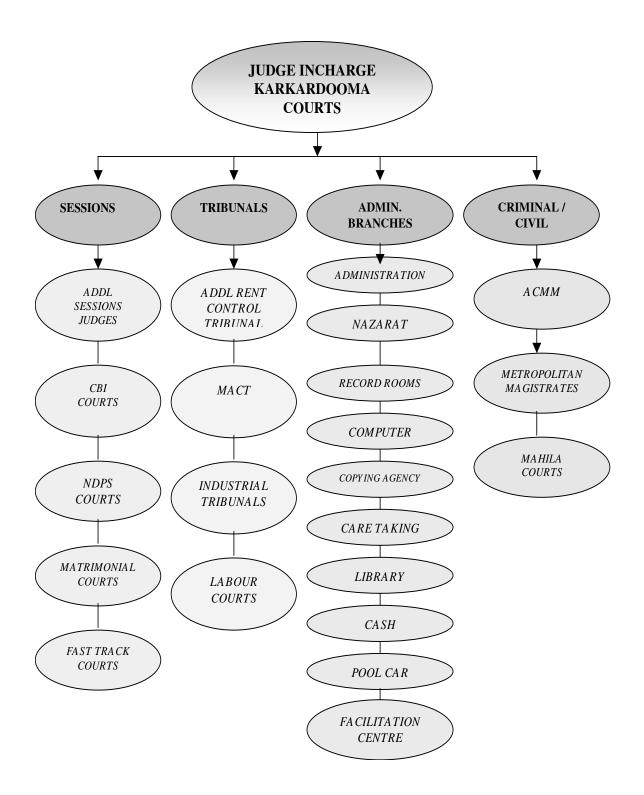
1.2.1.TIS HAZARI COURTS



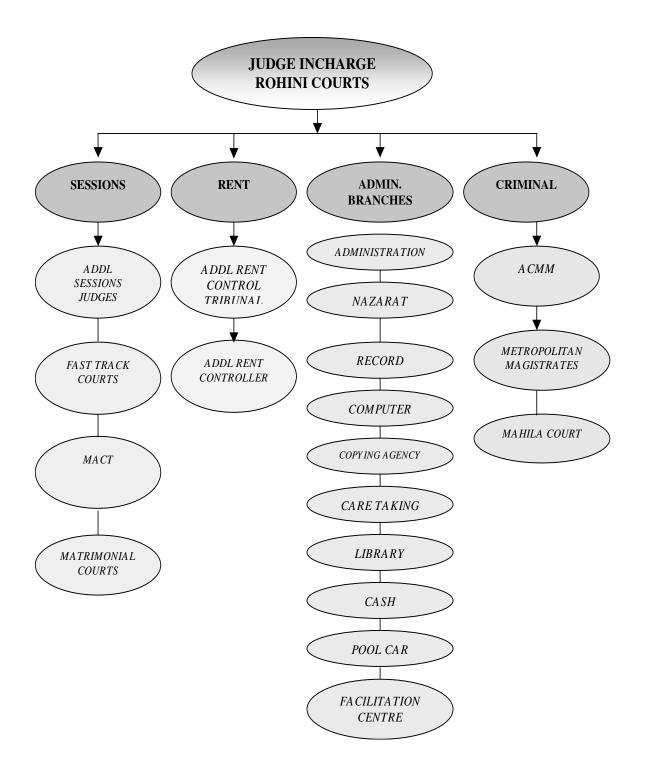
1.2.2. PATIALA HOUSE COURTS



1.2.3. KARKARDOOMA COURTS



1.2.4. ROHINI COURTS



1.3 COURTS AND THEIR JURISDICTIONS

1.3.1. CIVIL JURISDICTION

Delhi is one civil district headed by the District Judge. Majority of the civil courts are situated at District Courts Complex, Tis Hazari. Some of the Civil Judges are sitting at Karkardooma Courts Complex. Courts of Civil Judges deal with matters up to the valuation of Rs.3.00 Lacs. The Courts of Additional District Judges hear matters above Rs.3.00 Lacs and up to Rs.20.00 Lacs. Appeals from judgements of the Civil Judges can be filed before the District Judge and to some extent before the Senior Civil Judge. The Senior Civil Judge at Delhi performs judicial as well as administrative functions.

I. ADDITIONAL DISTRICT JUDGES:

The civil jurisdiction is exercised by Additional District Judges in respect of matters having value of more than 3 Lacs and less than Rs.20 Lacs. Appeals from judgements of the Civil Judges can be filed before the District Judge, who assigns the same to Additional District Judges. These Courts also deal with probate, guardianship, land acquisition, house tax and rent control appeals. Below mentioned is the current list of Additional District Judges in Delhi :

S.NO.	NAME	JURISDICTION	ROOM NO.	COURT COMPLEX
1.	Mr. A.K.PATHAK	SUITS & APPEALS	109, FIRST FLOOR	TIS HAZARI
2.	Ms. ASHA MENON	SUITS & APPEALS	216, SECOND FLOOR	TIS HAZARI
3.	Mr. ATUL KUMAR GARG	FAST TRACK COURT	73, FIFTH FLOOR	KARKARDOOMA
4.	Mr. B.S.CHUMBAK	SUITS & APPEALS	336, THIRD FLOOR	TIS HAZARI
5.	Ms. BIMLA MAKIN	PROBATE	210, SECOND FLOOR	TIS HAZARI
6.	Mr. CHANDRA GUPTA	SUITS & APPEALS	115, FIRST FLOOR	TIS HAZARI
7.	Mr. D.C.ANAND	SUITS & APPEALS	229, SECOND FLOOR	TIS HAZARI
8.	Mr. DAYA PRAKASH	SUITS & APPEALS	272, SECOND FLOOR	TIS HAZARI
9.	Mr. G.P.SINGH	SUITS & APPEALS	317, THIRD FLOOR	TIS HAZARI
10.	Mr. GIRISH KATHPALIA	SUITS & APPEALS	137, FIRST FLOOR	TIS HAZARI
11.	Ms. INA MALHOTRA	SUITS & APPEALS	350, THIRD FLOOR	TIS HAZARI
12.	Mr. INDERJEET SINGH	FAST TRACK COURT	366, FIRST FLOOR	TIS HAZARI
13.	Dr. KAMINI LAU	SUITS & APPEALS	9, GROUND FLOOR	TIS HAZARI

ADDITIONAL DISTRICT JUDGES IN DISTRICT COURTS OF DELHI

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14.	Mr. LAL SINGH	SUITS & APPEALS	201,SECOND FLOOR	TIS HAZARI
15.	Mr. M.C.GARG	SUITS & APPEALS	209,SECOND FLOOR	TIS HAZARI
16.	Mr. M.K.GUPTA	SUITS & APPEALS	13,GROUND FLOOR	TIS HAZARI
17.	Mr. MANOJ JAIN	SUITS & APPEALS	26,GROUND FLOOR	TIS HAZARI
18.	Mr. MANU RAI SETHI	SUITS & APPEALS	266,SECOND FLOOR	TIS HAZARI
19.	Mr. N.K.GUPTA	SUITS & APPEALS	102, FIRST FLOOR	TIS HAZARI
20.	Mr. N.K.SHARMA	SUITS & APPEALS	120, FIRST FLOOR	TIS HAZARI
21.	Mr. O.P.GUPTA	MCD/DDA/DVB/LAC/NDPL	123, FIRST FLOOR	TIS HAZARI
22.	Mr. PARAMJIT SINGH	SUITS & APPEALS	158, FIRST FLOOR	TIS HAZARI
23.	Mr. PAWAN KR. JAIN	FAST TRACK COURT	323,THIRD FLOOR	TIS HAZARI
24.	Ms. PINKI	MCD/DDA	154, FIRST FLOOR	TIS HAZARI
25.	Ms. POONAM A BAMBA	LAND ACQUISITION	19,GROUND FLOOR	TIS HAZARI
26.	Ms. POONAM CHAUDHARY	SUITS & APPEALS	119, FIRST FLOOR	TIS HAZARI
27.	Mr. R.B.SINGH	FAST TRACK COURT	324,THIRD FLOOR	TIS HAZARI
28.	Mr.RAJ KUMAR CHAUHAN	SUITS & APPEALS	318, FIRST FLOOR	TIS HAZARI
29.	Ms. RAJ RANI MITRA	SUITS & APPEALS	160,FIRST FLOOR	TIS HAZARI
30.	Mr. RAJIV MEHRA	SUITS & APPEALS	139, FIRST FLOOR	TIS HAZARI
31.	Mr. RAKESH KUMAR	FAST TRACK COURT	131,SECOND FLOOR	TIS HAZARI
32.	Mr. RAMESH KUMAR	SUITS & APPEALS	349,THIRD FLOOR	TIS HAZARI
33.	Mr. RAVINDER DUDEJA	PROBATE	145,FIRST FLOOR	TIS HAZARI
34.	Mr. S.N.GUPTA	SUITS & APPEALS	1,GROUND FLOOR	TIS HAZARI
35.	Mr. S.S.HANDA	MCD/DDA/DVB/LAC	24,GROUND FLOOR	TIS HAZARI
36.	Mr. SANJAY KUMAR	LAND ACQUISITION	230,THIRD FLOOR	TIS HAZARI
37.	Ms. SARITA BIRBAL	SUITS & APPEALS	31,GROUND FLOOR	TIS HAZARI
38.	Ms. SEEMA MAINI	SUITS & APPEALS	313,THIRD FLOOR	TIS HAZARI
39.	Ms. SHAILENDER KAUR	SUITS & APPEALS	132, FIRST FLOOR	TIS HAZARI
40.	Mr. SUDHIR KR.JAIN	SUITS & APPEALS	25,GROUND FLOOR	TIS HAZARI
41.	Mr. SUNIL GAUR	INCHARGE MEDIATION	325,THIRD FLOOR	TIS HAZARI
42.	Mr. SUNIL KR. AGGARWAL	EXECUTION	353,THIRD FLOOR	TIS HAZARI
43.	Ms. SUNITA GUPTA	MCD TRIBUNAL	29,GROUND FLOOR	TIS HAZARI
44.	Mr. V.K.GUPTA	SUITS & APPEALS	126,FIRST FLOOR	TIS HAZARI
45.	Mr. VIMAL KUMAR YADAV	SUITS & APPEALS	27GROUND FLOOR	TIS HAZARI
46.	Mr. YASHWANT KUMAR	LAND ACQUISITION	14,GROUND FLOOR	TIS HAZARI
		1	1	1

CASES HANDLED BY DISTRICT JUDGE/ADDL. DISTRICT JUDGES DURING 2006

Nature of Cases	Existing Cases on 01/01/2006	New Cases Filed in 2006	Cases Disposed off in 2006	Cases pending as on 31/12/2006
Regular Suits	13527	5754	5717	13564
Civil Appeals	3086	1032	2005	2113
Probate Petitions	1218	816	681	1353
Guardianship	147	621	311	457
Land Acquisition	3000	1014	887	3127
House Tax Appeals	941	684	832	793
Rent Ctrl Appeals	559	312	601	270
Misc. & Exec.Cases	13	7876	1968	5921
Total	22491	18109	13002	27698

II.<u>CIVIL JUDGES:</u>

Cases upto the value of Rs.3.00 Lacs are filed before the Civil Judges. The Senior Civil Judge looks after the filing and distribution of cases looks after the filing and distribution of cases among the civil judges. The Additional Senior Civil Judge also shares some delegated responsibilities of the Senior Civil Judge.

a) Judicial Functions of Senior Civil Judge :

In petitions under ESI Act and applications under Section 31 of Punjab Relief of Indebtedness Act, Senior Civil Judge has exclusive jurisdiction. These petitions and suits cannot be transferred to any other Civil Court.

So far as appellate jurisdiction is concerned, this court hears appeals from orders and some judgments/decrees passed by the Civil Courts at Delhi. The orders which can be appealed before Senior Civil Judge are provided under section 43 Rule 1 of CPC. In addition, orders under section 35 (a), 91 or 92 CPC where leave has been refused or orders under section 95 CPC with respect to fine, arrest, or detention execution can also be challenged here. Appeals can be filed and entertained by this court from an order and judgment/decree passed by a Civil Judge at Delhi:

- i) In a money suit of value not exceeding Rs.1,000/-.
- ii) In a land suit of value not exceeding Rs.250/-.
- iii) In an unclassed suit of value not exceeding Rs.500/-.

The appeals may be kept by this court for disposal as per law or may be assigned to the Additional Senior Civil Judge for disposal as per law.

b) ADMINISTRATIVE FUNCTION OF SENIOR CIVIL JDUGE:

The Court of Senior Civil Judge receives civil suits/petitions/civil disputes up to the value of Rs.3 lakhs and it may either keep them with itself or assign to other Civil Courts within Delhi.

c) <u>EXECUTIION</u>

Execution petitions are usually filed in the concerned courts which had disposed the suit or in the successor courts. However, some executions are filed directly in the Court of Senior Civil Judge. For example, execution of Arbitration Award and the execution petitions received on transfer from other States. On receipt of these executions, this court either keeps the execution petition with itself or it is assigned to another Civil Judge.

d) <u>CAVEATS</u>

This court also receives caveat petitions which essentially mean that before passing any order in a suit, caveator should be given a hearing.

Below mentioned is the current list of Civil Judges in Delhi District Courts:

S.NO.	NAME	ROOM NO.	COURT COMPLEX
1.	Mr. ASHISH AGGARWAL	288, SECOND FLOOR	TIS HAZARI
2.	Mr. BRIJESH KR.GARG,COM.CJ	36,GROUND FLOOR	TIS HAZARI
3.	Ms. CHARU AGGARWAL	125, FIRST FLOOR	TIS HAZARI
4.	Mr. DIG VINAY SINGH,ACJ	122, FIRST FLOOR	TIS HAZARI
5.	Mr. GAURAV RAO	345,THIRD FLOOR	TIS HAZARI
6.	Ms. KIRAN AGARWAL	211,SECOND FLOOR	TIS HAZARI
7.	Mr. M.K.NAGPAL,COMP. AUTHORITY (SLUM)	117, FIRST FLOOR	TIS HAZARI
8.	Mr. MUNISH MARKAN	240,SECOND FLOOR	TIS HAZARI
9.	Mr. MURARI PRASAD SINGH	67,FOURTH FLOOR	KARKARDOOMA
10.	Mr. NARESH KUMAR LAKA	292, SECOND FLOOR	TIS HAZARI
11.	Mr. NEERAJ GAUR	217,SECOND FLOOR	TIS HAZARI
12.	Ms. PRIYA KAPOOR	295, SECOND FLOOR	TIS HAZARI
13.	Ms. RACHNA TIWARI LAKHANPAL	365,THIRD FLOOR	TIS HAZARI

CIVIL JUDGES IN DELHI DISTRICT COURTS

14.	Mr. RAKESH KUMAR SHARMA,SR.CJ	11,GROUND FLOOR	TIS HAZARI
15.	Mr. S.S.RATHI	12,GROUND FLOOR	TIS HAZARI
16.	Mr. SANJEEV AGGARWAL, ADDL.SR.CJ/JSCC	21,GROUND FLOOR	TIS HAZARI
17.	Mr. SATISH KUMAR ARORA	291,SECOND FLOOR	TIS HAZARI
18.	Mr. SAURABH KULSHRESHTHA	283,SECOND FLOOR	TIS HAZARI
19.	Mr. SAURABH P.SINGH	72,FIFTH FLOOR	KARKARDOOMA
20.	Ms. SAVITRI	354ATHIRD FLOOR	TIS HAZARI
21.	Mr. SHARAD GUPTA	76,FIFTH FLOOR	KARKARDOOMA
22.	Ms. SHUNALI GUPTA	241,SECOND FLOOR	TIS HAZARI
23.	Mr. SIDHARTH MATHUR	268,SECOND FLOOR	TIS HAZARI
24.	Mr. SONU AGNIHOTRI	251,SECOND FLOOR	TIS HAZARI
25.	Ms. SUCHI SHAHMIRI	66,FOURTH FLOOR	KARKARDOOMA
26.	Mr. SUDHANSHU KAUSHIK	75,FIFTH FLOOR	KARKARDOOMA
27.	Ms. SUGANDHA GOYAL	277,SECOND FLOOR	TIS HAZARI
28.	Mr. SUMIT DASS	15,GROUND FLOOR	TIS HAZARI
29.	Mr. SURYA MALIK	71,FIFTH FLOOR	KARKARDOOMA
30.	Mr. TARUN YOGESH	6,GROUND FLOOR	TIS HAZARI
31.	Mr. VISHAL GOGNE	63,FOURTH FLOOR	KARKARDOOMA
32.	Mr. VISHAL SINGH	260,SECOND FLOOR	TIS HAZARI
33.	Mr. VIVEK KUMAR GULIA	289,SECOND FLOOR	TIS HAZARI

CASES CONDUCTED BY CIVIL JUDGES DURING 2006

Nature of Cases	Existing Cases on 01/01/2006	New Cases Filed in 2006	Cases Disposed off in 2006	Cases pending as on 31/12/2006
Regular Suits	40300	17292	13365	44227
Miscellaneous	4860	1467	1398	4929
Regular Execution	7859	18785	13792	12872
Appeals (Senior/ Addl. Sr. Civil Judge)	1509	488	254	1104
Succession Act	2217	879	915	2181
ESIC	331	127	14	444
Departmental Enquiries	0	32	6	26
Total	57076	39070	29724	65783

1.3.2 CRIMINAL JURISDICTION

The Criminal Courts are situated at all the four Court Complexes. Delhi is divided into ten police districts. The cases of District North, and Central are taken up at Tis Hazari. In Karkardooma Courts, cases pertaining to East and Northeast district are heard. The Courts at Patiala House deal with cases of New Delhi, South, Airport and Southwest districts. The Rohini Courts are mainly dealing with cases pertaining to West and North West District.

I. <u>ADDITIONAL SESSIONS JUDGES:</u>

The courts of Additional Sessions Judges deal with trials of serious offences like murder, rape, armed decoity, drugs and corruption cases etc. These courts also hear appeals and revisions against the orders of Metropolitan Magistrate. Below mentioned is the current list of Additional Sessions Judges in Delhi District Courts:

S.NO.	NAME	JURISDICTION	ROOM NO.	COURTCOMPLEX
1.	Mr. A.K. MENDIRATTA	NDPS	305, THIRD FLOOR	ROHINI
2.	Mr. A.K.CHAWLA	SESSIONS CASES	17, FIRST FLOOR	KARKARDOOMA
3.	Mr. A.S.YADAV	SPL JUDGE CBI	116, FIRST FLOOR	TISHAZARI
4.	Mr. AMARNATH	NDPS	M-3MEA BLD	PATIALA HOUSE
5.	Ms. ANU MALHOTRA	SESSIONS CASES	01,ANNEXE BLD	PATIALA HOUSE
6.	Mr. ARUN KR. ARYA	SESSIONS CASES	203, SECOND FLOOR	ROHINI
7.	Mr. B.B.CHAUDHARY	EC ACT CASES	404, FIRST FLOOR	ROHINI
8.	Mr. B.R.KEDIA	TADA/POTA/MOCOCA	127, FIRST FLOOR	TIS HAZARI
9.	Mr. BABU LAL	SESSIONS CASES	202,SECOND FLOOR	TIS HAZARI
10.	Mr. BHARAT PRASHAR	FAST TRACK COURT	204, SECOND FLOOR	ROHINI
11.	Ms. BIMLA KUMARI	NDPS ACT CASES	409, FOURTH FLOOR	ROHINI
12.	Mr. D.K.SHARMA	SESSIONS CASES	143, FIRST FLOOR	TIS HAZARI
13.	Ms. DEEPA SHARMA	SESSIONS CASES	307,THIRD FLOOR	TIS HAZARI
14.	Mr. DINESH DAYAL	EC/CBI	1,THIRD FLOOR	KARKARDOOMA
15.	Mr. G.P.MITTAL	SPL JUDGE CBI	110, FIRST FLOOR	TIS HAZARI
16.	Mr. H.S.SHARMA	SESSIONS CASES	337,THIRD FLOOR	TIS HAZARI
17.	Ms. I.K.KOCHHAR	СВІ	P-4PUB BLD	PATIALA HOUSE
18.	Mr. K.S.MOHI	SESSIONS CASES	271,SECOND FLOOR	TIS HAZARI
19.	Mr. MAHAVIR SINGHAL	SESSIONS CASES	51,SECOND FLOOR	KARKARDOOMA
20.	Ms. MAMTA SEHGAL	EC ACT CASES	10, GROUND FLOOR	PATIALA HOUSE
21.	Mr. NARINDER KUMAR	FAST TRACK COURT	201, SECOND FLOOR	ROHINI

22.Mr. NAROTTAM KAUSHALSESSIONS CASES307, THIRD FLOORROHINI23.Mr. P.K.SAXENASESSIONS CASES221,SECOND FLOORTIS HAZARI24.Mr. P.S.TEJINDPSM-2,MEA BLDPATIALA HOUSE25.Ms. PRATIBHA RANISESSIONS CASES101,FIRST FLOORKARKARDOOMA26.Mr. PRAVEEN KRSESSIONS CASES22,FIRST FLOORKARKARDOOMA27.Dr. R.K.YADAVSESSIONS CASES7,SECOND FLOORKARKARDOOMA28.Ms. R.KIRAN NATHSESSIONS CASES18,GROND FLOORTIS HAZARI29.Mr. RAJINDER KUMARFAST TRACK COURT19,FIRST FLOORKARKARDOOMA30.Mr. RAJINSH KR.GUPTASC/ST30,GROUND FLOORTIS HAZARI31.Mr. RAKESH KAPOORSESSIONS CASES208ROHINI32.Mr. RAKESH KAPOORSESSIONS CASES8,GROUND FLOORTIS HAZARI33.Ms. REVINDER KAURTADA/POTA/MOCCOCAM-1MEA BLDPATIALA HOUSE34.Ms. REENA SINGH NAGSESSIONS CASES8,SECOND FLOORKARKARDOOMA35.Mr. S.C.MALIKNDPS29,GROUND FLOORTIS HAZARI36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. SANJAY SHARMAFAST TRACK COURT12,SECOND FLOORKARKARDOOMA38.Mr. S.P.GARGSESSIONS CASES308ROHINI40.Mr. SANJAY SHARMAFAST TRACK COURT12,SECOND FLOORKARKARDOOMA41.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOOR <td< th=""><th>· · · · ·</th><th></th><th></th><th></th><th></th></td<>	· · · · ·				
24.Mr. P.S.TEJINDPSM-2,MEA BLDPATIALA HOUSE25.Ms. PRATIBHA RANISESSIONS CASES101,FIRST FLOORTIS HAZARI26.Mr. PRAVEEN KRSESSIONS CASES22,FIRST FLOORKARKARDOOMA27.Dr. R.K.YADAVSESSIONS CASES7,SECOND FLOORKARKARDOOMA28.Ms. R.KIRAN NATHSESSIONS CASES18,GROND FLOORTIS HAZARI29.Mr. RAJINDER KUMARFAST TRACK COURT19,FIRST FLOORKARKARDOOMA30.Mr. RAJNISH KR.GUPTASC/ST30,GROUND FLOORTIS HAZARI31.Mr. RAJNISH BHATNAGARSESSIONS CASES208ROHINI32.Mr. RAKESH KAPOORSESSIONS CASES8,GROUND FLOORTIS HAZARI33.Ms. RAVINDER KAURTADA/POTA/MOCCOCAM-1MEA BLDPATIALA HOUSE34.Ms. REENA SINGH NAGSESSIONS CASES8,SECOND FLOORKARKARDOOMA35.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE36.Mr. S.C.RAJANSESSIONS CASES908ROHINI38.Mr. S.P.GARGSESSIONS CASES308ROHINI39.Mr. SANJAY KR.AGGARWALNDPS ACT CASES308ROHINI40.Mr. V.P.VAISHSESSIONS CASES401ROHINI41.Mr. V.P.VAISHSESSIONS CASES12,SECOND FLOORKARKARDOOMA42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES35FFPATIALA HOUSE	22.	Mr. NAROTTAM KAUSHAL	SESSIONS CASES	307, THIRD FLOOR	ROHINI
25.Ms. PRATIBHA RANISESSIONS CASES101, FIRST FLOORTIS HAZARI26.Mr. PRAVEEN KRSESSIONS CASES22, FIRST FLOORKARKARDOOMA27.Dr. R.K. YADAVSESSIONS CASES7, SECOND FLOORKARKARDOOMA28.Ms. R.KIRAN NATHSESSIOINS CASES18, GROND FLOORTIS HAZARI29.Mr. RAJINDER KUMARFAST TRACK COURT19, FIRST FLOORKARKARDOOMA30.Mr. RAJNISH KR.GUPTASC/ST30, GROUND FLOORTIS HAZARI31.Mr. RAJNISH BHATNAGARSESSIONS CASES208ROHINI32.Mr. RAKESH KAPOORSESSIONS CASES8, GROUND FLOORTIS HAZARI33.Ms. RAVINDER KAURTADA/POTA/MOCCOCAM-1MEA BLDPATIALA HOUSE34.Ms. REENA SINGH NAGSESSIONS CASES8, SECOND FLOORKARKARDOOMA35.Mr. S.C.MALIKNDPS29, GROUND FLOORKARKARDOMA36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. S.K.KAUSHIKSPL. JUDGE CBI02, GROUND FLOORTIS HAZARI38.Mr. S.P.GARGSESSIONS CASES308ROHINI40.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113, FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES35FFPATIALA HOUSE	23.	Mr. P.K.SAXENA	SESSIONS CASES	221,SECOND FLOOR	TIS HAZARI
26.Mr. PRAVEEN KRSESSIONS CASES22,FIRST FLOORKARKARDOOMA27.Dr. R.K.YADAVSESSIONS CASES7,SECOND FLOOORKARKARDOOMA28.Ms. R.KIRAN NATHSESSIOINS CASES18,GROND FLOORTIS HAZARI29.Mr. RAJINDER KUMARFAST TRACK COURT19,FIRST FLOORKARKARDOOMA30.Mr. RAJNISH KR.GUPTASC/ST30,GROUND FLOORTIS HAZARI31.Mr. RAJNISH BHATNAGARSESSIONS CASES208ROHINI32.Mr. RAKESH KAPOORSESSIONS CASES8,GROUND FLOORTIS HAZARI33.Ms. RAVINDER KAURTADA/POTA/MOCCOCAM-1MEA BLDPATIALA HOUSE34.Ms. REENA SINGH NAGSESSIONS CASES8,SECOND FLOORKARKARDOOMA35.Mr. S.C.MALIKNDPS29,GROUND FLOORKARKARDOMA36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. S.P.GARGSESSIONS CASES908ROHINI38.Mr. S.P.GARGSESSIONS CASES308ROHINI40.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES35FFPATIALA HOUSE44.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	24.	Mr. P.S.TEJI	NDPS	M-2,MEA BLD	PATIALA HOUSE
27.Dr. R.K.YADAVSESSIONS CASES7,SECOND FLOOORKARKARDOOMA28.Ms. R.KIRAN NATHSESSIOINS CASES18,GROND FLOORTIS HAZARI29.Mr. RAJINDER KUMARFAST TRACK COURT19,FIRST FLOORKARKARDOOMA30.Mr. RAJNISH KR.GUPTASC/ST30,GROUND FLOORTIS HAZARI31.Mr. RAJNISH BHATNAGARSESSIONS CASES208ROHINI32.Mr. RAKESH KAPOORSESSIONS CASES8,GROUND FLOORTIS HAZARI33.Ms. RAVINDER KAURTADA/POTA/MOCCOCAM-1MEA BLDPATIALA HOUSE34.Ms. REENA SINGH NAGSESSIONS CASES8,SECOND FLOORKARKARDOOMA35.Mr. S.C.MALIKNDPS29,GROUND FLOORKARKARDOMA36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. S.K.KAUSHIKSPL. JUDGE CBI02,GROUND FLOORTIS HAZARI38.Mr. S.P.GARGSESSIONS CASES308ROHINI40.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES401ROHINI44.Mr. VIRODR KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	25.	Ms. PRATIBHA RANI	SESSIONS CASES	101, FIRST FLOOR	TIS HAZARI
28.Ms. R.KIRAN NATHSESSIOINS CASES18,GROND FLOORTIS HAZARI29.Mr. RAJINDER KUMARFAST TRACK COURT19,FIRST FLOORKARKARDOOMA30.Mr. RAJNISH KR.GUPTASC/ST30,GROUND FLOORTIS HAZARI31.Mr. RAJNISH BHATNAGARSESSIONS CASES208ROHINI32.Mr. RAKESH KAPOORSESSIONS CASES8,GROUND FLOORTIS HAZARI33.Ms. RAVINDER KAURTADA/POTA/MOCCOCAM-1MEA BLDPATIALA HOUSE34.Ms. REENA SINGH NAGSESSIONS CASES8,SECOND FLOORKARKARDOOMA35.Mr. S.C.MALIKNDPS29,GROUND FLOORKARKARDOMA36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. S.K.KAUSHIKSPL. JUDGE CBI02,GROUND FLOORTIS HAZARI38.Mr. S.P.GARGSESSIONS CASES308ROHINI40.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES207TIS HAZARI44.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	26.	Mr. PRAVEEN KR	SESSIONS CASES	22,FIRST FLOOR	KARKARDOOMA
29.Mr. RAJINDER KUMARFAST TRACK COURT19,FIRST FLOORKARKARDOOMA30.Mr. RAJNISH KR.GUPTASC/ST30,GROUND FLOORTIS HAZARI31.Mr. RAJNISH BHATNAGARSESSIONS CASES208ROHINI32.Mr. RAKESH KAPOORSESSIONS CASES8,GROUND FLOORTIS HAZARI33.Ms. RAVINDER KAURTADA/POTA/MOCCOCAM-1MEA BLDPATIALA HOUSE34.Ms. REENA SINGH NAGSESSIONS CASES8,SECOND FLOORKARKARDOOMA35.Mr. S.C.MALIKNDPS29,GROUND FLOORKARKARDOOMA36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. S.K.KAUSHIKSPL. JUDGE CBI02,GROUND FLOORTIS HAZARI38.Mr. S.P.GARGSESSIONS CASES9-3PUBBLDPATIALA HOUSE39.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI40.Mr. V.P.VAISHSESSIONS CASES401ROHINI41.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES35FFPATIALA HOUSE	27.	Dr. R.K.YADAV	SESSIONS CASES	7,SECOND FLOOOR	KARKARDOOMA
30.Mr. RAJNISH KR.GUPTASC/ST30,GROUND FLOORTIS HAZARI31.Mr. RAJNISH BHATNAGARSESSIONS CASES208ROHINI32.Mr. RAKESH KAPOORSESSIONS CASES8,GROUND FLOORTIS HAZARI33.Ms. RAVINDER KAURTADA/POTA/MOCCOCAM-1MEA BLDPATIALA HOUSE34.Ms. REENA SINGH NAGSESSIONS CASES8,SECOND FLOORKARKARDOOMA35.Mr. S.C.MALIKNDPS29,GROUND FLOORKARKARDOOMA36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. S.K.KAUSHIKSPL. JUDGE CBI02,GROUND FLOORTIS HAZARI38.Mr. S.P.GARGSESSIONS CASES9.3PUBBLDPATIALA HOUSE39.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI40.Mr. SANJAY SHARMAFAST TRACK COURT12,SECOND FLOORKARKARDOOMA41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES35FFPATIALA HOUSE	28.	Ms. R.KIRAN NATH	SESSIOINS CASES	18,GROND FLOOR	TIS HAZARI
31.Mr. RAJNISH BHATNAGARSESSIONS CASES208ROHINI32.Mr. RAKESH KAPOORSESSIONS CASES8,GROUND FLOORTIS HAZARI33.Ms. RAVINDER KAURTADA/POTA/MOCCOCAM-1MEA BLDPATIALA HOUSE34.Ms. REENA SINGH NAGSESSIONS CASES8,SECOND FLOORKARKARDOOMA35.Mr. S.C.MALIKNDPS29,GROUND FLOORKARKARDOOMA36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. S.K.KAUSHIKSPL. JUDGE CBI02,GROUND FLOORTIS HAZARI38.Mr. S.P.GARGSESSIONS CASES9-3PUBBLDPATIALA HOUSE39.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI40.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES12GFPATIALA HOUSE44.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	29.	Mr. RAJINDER KUMAR	FAST TRACK COURT	19, FIRST FLOOR	KARKARDOOMA
32.Mr. RAKESH KAPOORSESSIONS CASES8,GROUND FLOORTIS HAZARI33.Ms. RAVINDER KAURTADA/POTA/MOCCOCAM-1MEA BLDPATIALA HOUSE34.Ms. REENA SINGH NAGSESSIONS CASES8,SECOND FLOORKARKARDOOMA35.Mr. S.C.MALIKNDPS29,GROUND FLOORKARKARDOOMA36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. S.K.KAUSHIKSPL. JUDGE CBI02,GROUND FLOORTIS HAZARI38.Mr. S.P.GARGSESSIONS CASESP-3PUBBLDPATIALA HOUSE39.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI40.Mr. V.P.VAISHSESSIONS CASES401ROHINI41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	30.	Mr. RAJNISH KR.GUPTA	SC/ST	30,GROUND FLOOR	TIS HAZARI
33.Ms. RAVINDER KAURTADA/POTA/MOCCOCAM-1MEA BLDPATIALA HOUSE34.Ms. REENA SINGH NAGSESSIONS CASES8,SECOND FLOORKARKARDOOMA35.Mr. S.C.MALIKNDPS29,GROUND FLOORKARKARDOOMA36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. S.K.KAUSHIKSPL. JUDGE CBI02,GROUND FLOORTIS HAZARI38.Mr. S.P.GARGSESSIONS CASESP-3PUBBLDPATIALA HOUSE39.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI40.Mr. SANJAY SHARMAFAST TRACK COURT12,SECOND FLOORKARKARDOOMA41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES12GFPATIALA HOUSE44.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	31.	Mr. RAJNISH BHATNAGAR	SESSIONS CASES	208	ROHINI
34.Ms. REENA SINGH NAGSESSIONS CASES8,SECOND FLOORKARKARDOOMA35.Mr. S.C.MALIKNDPS29,GROUND FLOORKARKARDOOMA36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. S.K.KAUSHIKSPL. JUDGE CBI02,GROUND FLOORTIS HAZARI38.Mr. S.P.GARGSESSIONS CASESP-3PUBBLDPATIALA HOUSE39.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI40.Mr. SANJAY SHARMAFAST TRACK COURT12,SECOND FLOORKARKARDOOMA41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES12GFPATIALA HOUSE44.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	32.	Mr. RAKESH KAPOOR	SESSIONS CASES	8,GROUND FLOOR	TIS HAZARI
35.Mr. S.C.MALIKNDPS29,GROUND FLOORKARKARDOOMA36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. S.K.KAUSHIKSPL. JUDGE CBI02,GROUND FLOORTIS HAZARI38.Mr. S.P.GARGSESSIONS CASESP-3PUBBLDPATIALA HOUSE39.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI40.Mr. SANJAY SHARMAFAST TRACK COURT12,SECOND FLOORKARKARDOOMA41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES35FFPATIALA HOUSE	33.	Ms. RAVINDER KAUR	TADA/POTA/MOCCOCA	M-1MEA BLD	PATIALA HOUSE
36.Mr. S.C.RAJANSESSIONS CASES06GFPATIALA HOUSE37.Mr. S.K.KAUSHIKSPL. JUDGE CBI02,GROUND FLOORTIS HAZARI38.Mr. S.P.GARGSESSIONS CASESP-3PUBBLDPATIALA HOUSE39.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI40.Mr. SANJAY SHARMAFAST TRACK COURT12,SECOND FLOORKARKARDOOMA41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES35FFPATIALA HOUSE	34.	Ms. REENA SINGH NAG	SESSIONS CASES	8,SECOND FLOOR	KARKARDOOMA
37.Mr. S.K.KAUSHIKSPL. JUDGE CBI02,GROUND FLOORTIS HAZARI38.Mr. S.P.GARGSESSIONS CASESP-3PUBBLDPATIALA HOUSE39.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI40.Mr. SANJAY SHARMAFAST TRACK COURT12,SECOND FLOORKARKARDOOMA41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES12GFPATIALA HOUSE44.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	35.	Mr. S.C.MALIK	NDPS	29,GROUND FLOOR	KARKARDOOMA
38.Mr. S.P.GARGSESSIONS CASESP-3PUBBLDPATIALA HOUSE39.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI40.Mr. SANJAY SHARMAFAST TRACK COURT12,SECOND FLOORKARKARDOOMA41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES12GFPATIALA HOUSE44.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	36.	Mr. S.C.RAJAN	SESSIONS CASES	06GF	PATIALA HOUSE
39.Mr. SANJAY KR. AGGARWALNDPS ACT CASES308ROHINI40.Mr. SANJAY SHARMAFAST TRACK COURT12,SECOND FLOORKARKARDOOMA41.Mr. V.P. VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES12GFPATIALA HOUSE44.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	37.	Mr. S.K.KAUSHIK	SPL. JUDGE CBI	02,GROUND FLOOR	TIS HAZARI
40.Mr. SANJAY SHARMAFAST TRACK COURT12,SECOND FLOORKARKARDOOMA41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES12GFPATIALA HOUSE44.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	38.	Mr. S.P.GARG	SESSIONS CASES	P-3PUBBLD	PATIALA HOUSE
41.Mr. V.P.VAISHSESSIONS CASES401ROHINI42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES12GFPATIALA HOUSE44.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	39.	Mr. SANJAY KR. AGGARWAL	NDPS ACT CASES	308	ROHINI
42.Mr. VINOD GOELSPL JUDGE CBI113,FIRST FLOORTIS HAZARI43.Mr. VINOD KUMARSESSIONS CASES12GFPATIALA HOUSE44.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	40.	Mr. SANJAY SHARMA	FAST TRACK COURT	12,SECOND FLOOR	KARKARDOOMA
43.Mr. VINOD KUMARSESSIONS CASES12GFPATIALA HOUSE44.Mr. VIRENDER KR.BANSALSESSIONS CASES35FFPATIALA HOUSE	41.	Mr. V.P.VAISH	SESSIONS CASES	401	ROHINI
44. Mr. VIRENDER KR.BANSAL SESSIONS CASES 35FF PATIALA HOUSE	42.	Mr. VINOD GOEL	SPL JUDGE CBI	113, FIRST FLOOR	TIS HAZARI
	43.	Mr. VINOD KUMAR	SESSIONS CASES	12GF	PATIALA HOUSE
45. Mr. YOGESH KHANNA NDPS 152, FIRST FLOOR TIS HAZARI	44.	Mr. VIRENDER KR.BANSAL	SESSIONS CASES	35FF	PATIALA HOUSE
	45.	Mr. YOGESH KHANNA	NDPS	152, FIRST FLOOR	TIS HAZARI

CASES CONDUCTED BY ADDITIONAL SESSIONS JUDGES DURING 2006

Nature of Cases	Existing Cases on 01/01/2006	New Cases Filed in 2006	Cases Disposed off in 2006	Cases pending as on 31/12/2006
Under Sec. 302 I.P.C.	1178	436	279	1335
Other Sessions Trials	8206	6516	3459	11263
Criminal Appeals	1005	1218	1314	909
Criminal Revisions	1475	3326	3630	1171
Anti-Corruption	1153	240	113	1280
E C Act	16	0	4	12
Total	13033	11736	8799	15970

II. ELECTRICITY COURTS

There are 6 Special Courts to deal with cases of electricity theft. They are situated in different parts of Delhi near to the consumers of justice. The following judicial officers from Delhi Higher Judicial Service are manning these Courts:

S.NO.	NAME	ADDRESS	JURISDICTION
1	SH. N. K. GOEL	WAZIRPUR INDUSTRIAL AREA	NORTH DISTRICT
2	SH. J.R. ARYAN	WEST VIKASPURI, BRPL	WEST DISTRICT
3	SH. D. K. MALHOTRA	NDPL,ROHINI	NORTH WEST DISTRICT
4	SH.CHANDRA GUPTA	PATPARGANJ INDUSTRIAL AREA	EAST DISTRICT
5	MS. SUKHVINDER KAUR	MALVIYA NAGAR	SOUTH DISTRICT
6	SH.N.P.KAUSHIK	SHAKTI KIRAN BUILDING, KARKARDOOMA, DELHI	CENTRAL DISTRICT

ELECTRICITY COURTS IN DELHI

III. METROPOLITAN MAGISTRATES

The Magistracy in Delhi is headed by the Chief Metropolitan Magistrate sitting at Tis Hazari Court, Delhi. There are 5 Additional Chief Metropolitan Magistrates (ACMMs) in Delhi. Two ACMM's are sitting at Tis Hazari and are holding the Courts dealing with the cases pertaining to Central and North Districts. One ACMM is posted at Patiala House Court and is dealing with cases relating to Customs Act and Excise Act besides administrative work related to criminal Courts of South and South-West and New Delhi Districts. The work of East and North-East districts is being looked after by the ACMM posted at Karkardooma Courts. The ACMM at Rohini looks after the work of district West and North West.

The Magistrates look after the works of about 125 Police Stations which maintain law and order in Delhi having a population of about 1.20 crores. There are 8 Mahila Courts dealing exclusively with the Magistrate triable cases related to women. Some designated Courts are dealing with cases relating to Negotiable Instruments Act.

Current list of Chief Metropolitan Magistrate, Additional Chief Metropolitan Magistrates and Metropolitan Magistrates in Delhi is as follow:

10.BARA HINDU RAONORTHMS. VEENA RANI26411.BAWANANORTH WESTMR. S.S. MALHOTRA11012.BEGGARS' COURT-MR. J.P. NARAYAN-13.BHAJAN PURANORTH EASTMR. SANJEEV KUMAR MALHOTRA03614.BINDAPURWESTMR. VINOD YADAV10715.CBI CASES-MR. SANJIV JAIN ACMM00316.CBI CASES-MR. CHANDER SHEKHAR03117.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJAY BANSAL01520.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01521.CHANDANI MAHALCENTRALMR. JAGDISH KUMAR24721.CHANDANI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. TARUN KUMAR SEHRAWAT29 F23.CIVIL LINESNORTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. RAJ KAPOOR03827.CRIME BRANCHNORTH EASTMR. A.K. KUHAR ACMM04428.CRIME BRANCHSOUTHMR. A.K. KUHAR ACMM04429.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3733.D. B. G			ROOM NO	COURT
3.AMAN VIHARWESTMR. RAKESH KUMAR - II084.AMAR COLONYSOUTHMR. AJAY GOEL265.AMBEDKAR NAGARSOUTHMS. GEETANJALI GOEL306.ANAND PARBATWESTMR. LOKESH KUMAR SHARMA2457.ANAND VIHAREASTMR. SANJIV JAIN ACMM0038.ASHOK VIHARNORTH WESTMR. VIDHYA PRAKASH2559.BADAR PURSOUTHMR. J.P. NAHAR00710.BARA HINDU RAONORTHMS. VEENA RANI26411.BAWANANORTH WESTMR. S.S. MALHOTRA11012.BEGGARS' COURT-MR. J.P. NARAYAN-13.BHAJAN PURANORTH EASTMR. SANJEEV KUMAR MALHOTRA03614.BINDAPURWESTMR. SANJIV JAIN ACMM03315.CBI CASES-MR. SANJIV JAIN ACMM03116.CBI CASES-MR. SANJIV JAIN CMM03817.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJIV JAIN CMM03819.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANANI MAHALCENTRALMR. SANJIV JAIN24721.CHANDANI MAHALCENTRALMR. SANJIV JAIN03322.CIVIL LINESNORTHMR. SANJUY JAIN23 F23.CIVIL LINESNORTHMR. SANJIV JAIN03324.CONNAUGHT PLACENORTHMR. SANJIV JAIN <td< td=""><td>MAR</td><td>2</td><td>003</td><td>ROHINI</td></td<>	MAR	2	003	ROHINI
4.AMAR COLONYSOUTHMR. AJAY GOEL265.AMBEDKAR NAGARSOUTHMS. GEETANJALI GOEL306.ANAND PARBATWESTMR. LOKESH KUMAR SHARMA2457.ANAND VIHAREASTMR. SANJIV JAIN ACMM0038.ASHOK VIHARNORTH WESTMR. VIDHYA PRAKASH2559.BADAR PURSOUTHMR. J.P. NAHAR00710.BARA HINDU RAONORTH WESTMR. S.S. MALHOTRA11012.BEGGARS' COURT-MR. J.P. NARAYAN-13.BHAJAN PURANORTH EASTMR. SANJEEV KUMAR MALHOTRA03614.BINDAPURWESTMR. VINOD YADAV10715.CBI CASES-MR. SANJIV JAIN ACMM03316.CBI CASES-MR. SANJIV JAIN ACMM03117.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJAY BANSAL01520.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL11521.CHANDANI MAHALCENTRALMR. SANJAY BANSAL24722.CHITRANJAN PARKSOUTHMR. SANJAY BANSAL24723.CIVIL LINESNORTHMR. SANJAY BANSAL24724.CONNAUGHT PLACENORTHMR. SANJAY BANSAL24725.CRIME BRANCHNORTHMR. SANJAY BANSAL24724.CONNAUGHT PLACENORTHMR. SANJAY BA			106	ROHINI
5.AMBEDKAR NAGARSOUTHMS. GEETANJALI GOEL306.ANAND PARBATWESTMR. LOKESH KUMAR SHARMA2457.ANAND VIHAREASTMR. SANJIV JAIN ACMM0038.ASHOK VIHARNORTH WESTMR. VIDHYA PRAKASH2559.BADAR PURSOUTHMR. J.P. NAHAR00710.BARA HINDU RAONORTHMS. VEENA RANI26411.BAWANANORTH WESTMR. S.S. MALHOTRA11012.BEGGARS' COURT-MR. J.P. NARAYAN-13.BHAJAN PURANORTH EASTMR. SANJEEV KUMAR MALHOTRA03614.BINDAPURWESTMR. VINOD YADAV10715.CBI CASES-MR. CHANDER SHEKHAR03116.CBI CASES-MR. CHANDER SHEKHAR03117.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. KANWALJEET ARORA ACMM3719.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. SANJAY BANSAL2721.CHITRANJAN PARKSOUTHMR. SUDESH KUMAR2423.CIVIL LINESNORTHMR. SUDESH KUMAR2424.CONNAUGHT PLACENORTH EASTMR. SANJIV JAIN00326.CRIME BRANCHNORTH EASTMR. SANJIV JAIN00326.CRIME BRANCHSOUTHMR. SANJIV JAIN03327.CRIME BRANCHSOUTHMR. SANJI	R – II	11	08	ROHINI
6.ANAND PARBATWESTMR. LOKESH KUMAR SHARMA2457.ANAND VIHAREASTMR. SANJIV JAIN ACMM0038.ASHOK VIHARNORTH WESTMR. VIDHYA PRAKASH2559.BADAR PURSOUTHMR. J.P. NAHAR00710.BARA HINDU RAONORTHMS. VEENA RANI26411.BAWANANORTH WESTMR. S.S. MALHOTRA11012.BEGGARS' COURT-MR. J.P. NARAYAN-13.BHAJAN PURANORTH EASTMR. SANJEEV KUMAR MALHOTRA03614.BINDAPURWESTMR. VINOD YADAV10715.CBI CASES-MR. SANJIV JAIN ACMM03316.CBI CASES-MR. SANJIV JAIN ACMM03818.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJAY BANSAL01520.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01521.CHANDANI MAHALCENTRALMR. SANJAY BANSAL27922.CHITRANJAN PARKSOUTHMR. SUDESH KUMAR24723.CIVIL LINESNORTHMR. SUDESH KUMAR24724.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR24925.CRIME BRANCHNORTH EASTMR. SANJIV JAIN00326.CRIME BRANCHSOUTHMR. SANJIV JAIN00327.CRIME BRANCHSOUTHMR. ALK KUHAR ACMM			26	PATIALA HOUSE
7.ANAND VIHAREASTMR. SANJIV JAIN ACMM0038.ASHOK VIHARNORTH WESTMR. VIDHYA PRAKASH2559.BADAR PURSOUTHMR. J.P. NAHAR00710.BARA HINDU RAONORTHMS. VEENA RANI26411.BAWANANORTH WESTMR. S.S. MALHOTRA11012.BEGGARS' COURT-MR. J.P. NARAYAN-13.BHAJAN PURANORTH EASTMR. SANJEEV KUMAR MALHOTRA03614.BINDAPURWESTMR. VINOD YADAV10715.CBI CASES-MR. SANJIV JAIN ACMM00316.CBI CASES-MR. SANJIV JAIN ACMM03817.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. KANWALJEET ARORA ACMM3719.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. SANJAY BANSAL24721.CHANDNI CHOWKNORTHMR. JAGDISH KUMAR24722.CHITRANJAN PARKSOUTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENORTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENORTH EASTMR. SANJIV JAIN03325.CRIME BRANCHNORTH EASTMR. SANJIV JAIN03326.CRIME BRANCHNORTH EASTMR. SANJIV JAIN03827.CRIME BRANCHNORTH EASTMR. SANJIV JAIN03828.CRIME BRANCHSOUTH	OEL		30	PATIALA HOUSE
8.ASHOK VIHARNORTH WESTMR. VIDHYA PRAKASH2559.BADAR PURSOUTHMR. J.P. NAHAR00710.BARA HINDU RAONORTHMS. VEENA RANI26411.BAWANANORTH WESTMR. S.S. MALHOTRA11012.BEGGARS' COURT-MR. J.P. NARAYAN-13.BHAJAN PURANORTH EASTMR. SANJEEV KUMAR MALHOTRA03614.BINDAPURWESTMR. VINOD YADAV10715.CBI CASES-MR. SANJIV JAIN ACMM00316.CBI CASES-MR. SANJIV JAIN ACMM03817.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. KANWALJEET ARORA ACMM3719.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. ASHUTOSH KUMAR24721.CHANDNI CHOWKNORTHMR. SIDHARTH SHARMAT29 F23.CIVIL LINESNORTHMR. SIDHARTH SHARMAT14924.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHNORTH EASTMR. ALK. KUHAR ACMM04 A28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCH <td< td=""><td>R SHAF</td><td>HARMA</td><td>245</td><td>TIS HAZARI</td></td<>	R SHAF	HARMA	245	TIS HAZARI
9.BADAR PURSOUTHMR. J.P. NAHAR00710.BARA HINDU RAONORTHMS. VEENA RANI26411.BAWANANORTH WESTMR. S.S. MALHOTRA11012.BEGGARS' COURT-MR. J.P. NARAYAN-13.BHAJAN PURANORTH EASTMR. SANJEEV KUMAR MALHOTRA03614.BINDAPURWESTMR. VINOD YADAV10715.CBI CASES-MR. SANJIV JAIN ACMM00316.CBI CASES-MR. SANJIV JAIN ACMM03817.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJIV JAIN CMM03819.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. ASHUTOSH KUMAR24721.CHANDANI CHOWKNORTHMR. SIDHARTH SHARMAT29 F23.CIVIL LINESNORTHMR. SUDESH KUMAR23 F24.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. SANJIV JAIN00326.CRIME BRANCHNORTH EASTMR. ASHUTOOR03827.CRIME BRANCHSOUTHMS. R.K. SINGH00328.CRIME BRANCHSOUTHMR. ALOK AGGARWAL ACMM04428.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTH WEST & WESTMR. ALOK AGGARWAL ACMM04232.CRIME BRANCHN	CMM	1	003	KARKARDOOMA
10.BARA HINDU RAONORTHMS. VEENA RANI26411.BAWANANORTH WESTMR. S.S. MALHOTRA11012.BEGGARS' COURT-MR. J.P. NARAYAN-13.BHAJAN PURANORTH EASTMR. SANJEEV KUMAR MALHOTRA03614.BINDAPURWESTMR. VINOD YADAV10715.CBI CASES-MR. SANJIV JAIN ACMM00316.CBI CASES-MR. CHANDER SHEKHAR03117.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJAY BANSAL01520.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01521.CHANDANI MAHALCENTRALMR. JAGDISH KUMAR24721.CHANDANI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. TARUN KUMAR SEHRAWAT29 F23.CIVIL LINESNORTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. RAJ KAPOOR03827.CRIME BRANCHNORTH EASTMR. A.K. KUHAR ACMM04428.CRIME BRANCHSOUTHMR. A.K. KUHAR ACMM04429.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3733.D. B. G	SH		255	TIS HAZARI
11.BAWANANORTH WESTMR. S.S. MALHOTRA11012.BEGGARS'COURT-MR. J.P. NARAYAN-13.BHAJAN PURANORTH EASTMR. SANJEEV KUMAR MALHOTRA03614.BINDAPURWESTMR. VINOD YADAV10715.CBI CASES-MR. SANJIV JAIN ACMM00316.CBI CASES-MR. CHANDER SHEKHAR03117.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJAY BANSAL01520.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. ASHUTOSH KUMAR24721.CHANDANI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENORTHMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. RAJ KAPOOR03827.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTHMS. R.K. SINGH04231.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWALACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTHMR. SANDEEP YADAV18233.D. B. GUPTA ROADCENTRALMR			007 PUB. BLD	PATIALA HOUSE
12.BEGGARS' COURT-MR. J.P. NARAYAN-13.BHAJAN PURANORTH EASTMR. SANJEEV KUMAR MALHOTRA03614.BINDAPURWESTMR. VINOD YADAV10715.CBI CASES-MR. SANJIV JAIN ACMM00316.CBI CASES-MR. CHANDER SHEKHAR03117.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJAY BANSAL01520.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. ASHUTOSH KUMAR24721.CHANDNI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. SUDESH KUMAR23 F23.CIVIL LINESNORTHMR. SUDESH KUMAR23 F24.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. RAJ KAPOOR03827.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWAL ACMM04421.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. SANDEEP YADAV18233.D. B. GUPTA ROADCENTRAL </td <td></td> <td></td> <td>264</td> <td>TIS HAZARI</td>			264	TIS HAZARI
13.BHAJAN PURANORTH EASTMR. SANJEEV KUMAR MALHOTRA03614.BINDAPURWESTMR. VINOD YADAV10715.CBI CASES-MR. SANJIV JAIN ACMM00316.CBI CASES-MR. CHANDER SHEKHAR03117.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJIV JAIN CMM03819.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. ASHUTOSH KUMAR24721.CHANDNI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. RAJ KAPOOR03827.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. DEVENDER KUMAR04428.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWAL ACMM04230.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04233.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	A		110	ROHINI
14.BINDAPURWESTMR. VINOD YADAV10715.CBI CASES-MR. SANJIV JAIN ACMM00316.CBI CASES-MR. CHANDER SHEKHAR03117.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. KANWALJEET ARORA ACMM3719.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. ASHUTOSH KUMAR24721.CHANDNI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. SANJIV JAIN00326.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04233.D. B. GUPTA ROAD <td></td> <td></td> <td>-</td> <td>JUVENILE COURTS</td>			-	JUVENILE COURTS
15.CBI CASES-MR. SANJIV JAIN ACMM00316.CBI CASES-MR. CHANDER SHEKHAR03117.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. KANWALJEET ARORA ACMM3719.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. ASHUTOSH KUMAR24721.CHANDNI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. TARUN KUMAR SEHRAWAT29 F23.CIVIL LINESNORTHMR. SUDESH KUMAR23 F24.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. RAJ KAPOOR03827.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. DEVENDER KUMAR04428.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWAL ACMM04230.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	R MALHO	LHOTRA	036	KARKARDOOMA
16.CBI CASES-MR. CHANDER SHEKHAR03117.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. KANWALJEET ARORA ACMM3719.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. ASHUTOSH KUMAR24721.CHANDNI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. TARUN KUMAR SEHRAWAT29 F23.CIVIL LINESNORTHMR. SUDESH KUMAR23 F24.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. RAJ KAPOOR03827.CRIME BRANCHNORTH EASTMR. A.K. KUHAR ACMM04 A28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182			107	ROHINI
17.CBI CASES-MR. SANJIV JAIN CMM03818.CBI CASES-MR. KANWALJEET ARORA ACMM3719.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. ASHUTOSH KUMAR24721.CHANDNI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. TARUN KUMAR SEHRAWAT29 F23.CIVIL LINESNORTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. RAJ KAPOOR03827.CRIME BRANCHNORTH EASTMR. A.K. KUHAR ACMM04 A28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWAL ACMM04230.CRIME BRANCHCENTRALMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	СММ	1	003	KARKARDOOMA
18.CBI CASES-MR. KANWALJEET ARORA ACMM3719.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. ASHUTOSH KUMAR24721.CHANDNI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. TARUN KUMAR SEHRAWAT29 F23.CIVIL LINESNORTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. RAJ KAPOOR03826.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHNORTH EASTMR. A.K. KUHAR ACMM04 A28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWAL ACMM04230.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	KHAR	R	031	PATIALA HOUSE
19.CHANAKYA PURINEW DELHIMR. SANJAY BANSAL01520.CHANDANI MAHALCENTRALMR. ASHUTOSH KUMAR24721.CHANDNI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. TARUN KUMAR SEHRAWAT29 F23.CIVIL LINESNORTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. SANJIV JAIN00326.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHSOUTHMS. R.K. SINGH00428.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWAL ACMM04230.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. SANDEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	MM		038	TIS HAZARI
20.CHANDANI MAHALCENTRALMR. ASHUTOSH KUMAR24721.CHANDNI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. TARUN KUMAR SEHRAWAT29 F23.CIVIL LINESNORTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. SANJIV JAIN00326.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHNEW DELHIMR. A.K. KUHAR ACMM04 A28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. DEVENDER KUMAR04230.CRIME BRANCHCENTRALMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	ORA AC	ACMM	37	TIS HAZARI
21.CHANDNI CHOWKNORTHMR. JAGDISH KUMAR27922.CHITRANJAN PARKSOUTHMR. TARUN KUMAR SEHRAWAT29 F23.CIVIL LINESNORTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. SANJIV JAIN00326.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHNEW DELHIMR. A.K. KUHAR ACMM04 A28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. DEVENDER KUMAR060 J30.CRIME BRANCHCENTRALMR. KANWALJEET ARORA ACMM04231.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	AL.		015	PATIALA HOUSE
22.CHITRANJAN PARKSOUTHMR. TARUN KUMAR SEHRAWAT29 F23.CIVIL LINESNORTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. SANJIV JAIN00326.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHNEW DELHIMR. A.K. KUHAR ACMM04 A28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. DEVENDER KUMAR064 A30.CRIME BRANCHCENTRALMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	MAR	R	247	TIS HAZARI
23.CIVIL LINESNORTHMR. SIDHARTH SHARMA14924.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. SANJIV JAIN00326.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHNEW DELHIMR. A.K. KUHAR ACMM04 A28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. DEVENDER KUMAR006 J30.CRIME BRANCHCENTRALMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	AR		279	TIS HAZARI
24.CONNAUGHT PLACENEW DELHIMR. SUDESH KUMAR23 F25.CRIME BRANCHEASTMR. SANJIV JAIN00326.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHNEW DELHIMR. A.K. KUHAR ACMM04 A28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. DEVENDER KUMAR006 J30.CRIME BRANCHCENTRALMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	SEHRA	HRAWAT	29 FF	PATIALA HOUSE
25.CRIME BRANCHEASTMR. SANJIV JAIN00326.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHNEW DELHIMR. A.K. KUHAR ACMM04 A28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. ALOK AGGARWAL ACMM04230.CRIME BRANCHCENTRALMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	ARMA	A	149	TIS HAZARI
26.CRIME BRANCHNORTH EASTMR. RAJ KAPOOR03827.CRIME BRANCHNEW DELHIMR. A.K. KUHAR ACMM04 A28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. DEVENDER KUMAR006 A30.CRIME BRANCHCENTRALMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	R		23 FF	PATIALA HOUSE
27.CRIME BRANCHNEW DELHIMR. A.K. KUHAR ACMM04 A28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. DEVENDER KUMAR00630.CRIME BRANCHCENTRALMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182			003	KARKARDOOMA
28.CRIME BRANCHSOUTHMS. R.K. SINGH00329.CRIME BRANCHSOUTH WESTMR. DEVENDER KUMAR00630.CRIME BRANCHCENTRALMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182			038	KARKARDOOMA
29.CRIME BRANCHSOUTH WESTMR. DEVENDER KUMAR006.30.CRIME BRANCHCENTRALMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	MM		04 ANN BLDG	PATIALA HOUSE
30.CRIME BRANCHCENTRALMR. ALOK AGGARWAL ACMM04231.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182			003	PATIALA HOUSE
31.CRIME BRANCHNORTHMR. KANWALJEET ARORA ACMM3732.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	MAR	R	006 ANN BLDG.	PATIALA HOUSE
32.CRIME BRANCHNORTH WEST & WESTMR. M.C. GUPTA ACMM20633.D. B. GUPTA ROADCENTRALMR. SANDEEP YADAV182	/AL ACN	ACMM	042	TIS HAZARI
33. D. B. GUPTA ROAD CENTRAL MR. SANDEEP YADAV 182	ORA AC	ACMM	37	TIS HAZARI
	CMM		206	ROHINI
34. I DABRI SOUTH WEST MS. ANU GROVER BALIGA 09 F	AV		182	TIS HAZARI
	BALIGA	GA	09 PUB. BLDG	PATIALA HOUSE
35. DARYA GANJ CENTRAL MR. SANJAY JINDAL 231	L		231	TIS HAZARI
36. DEFENCE COLONY SOUTH MR.CHANDER SHEKHAR 031	KHAR	R	031 FF	PATIALA HOUSE
37. DELHI CANTT. SOUTH WEST MR. KULDEEP NARAYAN 02 A	AYAN	N	02 ANN.B.	PATIALA HOUSE
38. DILSHAD GARDEN NORTH EAST MR. A.S. AGGARWAL 027	L		027	KARKARDOOMA

39.	DWARKA	SOUTH WEST	MR. DEVENDER KUMAR	006 ANN BLDG	PATIALA HOUSE
40.	FARASH BAZAR	EAST	MR. RAJ KUMAR	023	KARKARDOOMA
41.	GANDHI NAGAR	EAST	MR. RAJ KUMAR 023		KARKARDOOMA
42.	GEETA COLONY	EAST	MR. SANJEEV JAIN ACMM	003	KARKARDOOMA
43.	GOKUL PURI	NORTH EAST	MR. SANJEEV KUMAR MALHOTRA	036	KARKARDOOMA
44.	GREATER KAILASH	SOUTH	MR. J.P. NAHAR	007 PUB. BLDG	PATIALA HOUSE
45.	HARI NAGAR	WEST	MR. MANISH GUPTA	108	ROHINI
46.	HAUZ KHAS	SOUTH	MS. RAVINDER BEDI	16, MAIN BLD.	PATIALA HOUSE
47.	HAUZ QAZI	CENTRAL	MR. RAGHUBIR SINGH	142	TIS HAZARI
48.	HAZRAT NIZAMMUDIN	SOUTH	MR. TARUN KUMAR SEHRAWAT	29 FF	PATIALA HOUSE
49.	HZT. NIZMD. RLY STN.	RAILWAYS	MR. S.K. GAUTAM MM	358	TIS HAZARI
50.	I. P. ESTATE	CENTRAL	MR. PULASTYA PRAMACHALA	280	TIS HAZARI
51.	I.G.I. AIRPORT	AIRPORT	MR. A.K. KUHAR ACMM	4 ANN-B	PATIALA HOUSE
52.	INDER PURI	SOUTH WEST	MR.KULDEEP NAYAR	2 ANN BLDG	PATIALA HOUSE
53.	JAFAR PUR KALAN	SOUTH WEST	MR. DEVENDER KUMAR	006 ANN BLDG	PATIALA HOUSE
54.	JAHANGIR PURI	NORTH WEST	MR. RAJESH KUMAR GOEL	002	ROHINI
55.	JAMA MASJID	CENTRAL	MR. ALOK AGGARWAL ACMM	042	TIS HAZARI
56.	JANAK PURI	WEST	MR. M.C. GUPTA ACMM	206	ROHINI
57.	JUVENILE JUSTICE BOARD	-	MS. ILA RAWAT	SEVA KUTIR	KINGSWAY CAMP
58.	KALKAJI	SOUTH	MR. RAKESH PANDIT	014	PATIALA HOUSE
59.	KALYAN PURI	EAST	MR. RAVINDER SINGH	016	KARKARDOOMA
60.	KAMLA MARKET	CENTRAL	MR. RAGHUBIR SINGH	142	TIS HAZARI
61.	KANJHAWALA	NORTH WEST	MR. PRASHANT KUMAR	003	ROHINI
62.	KAPASHERA	SOUTH WEST	MR. GAUTAM MANAN	05 ANN BLDG	PATIALA HOUSE
63.	KARAWAL NAGAR	NORT EAST	MR. DEVENDER KUMAR	018	KARKARDOOMA
64.	KAROL BAGH	CENTRAL	MR. ASHUTOSH KUMAR	247	TIS HAZARI
65.	KASHMERE GATE	NORTH	MR. AJAY PANDEY	286	TIS HAZARI
66.	KESHAV PURAM	NORTH WEST	MR. AMIT BANSAL	009	ROHINI
67.	KHAJOORI KHAS	NORTH EAST	MR. A.S. AGGARWAL	027	KARKARDOOMA
68.	KIRTI NAGAR	WEST	MR. SANJIV JAIN	038	TIS HAZARI
69.	KOTLA MUBARAK PUR	SOUTH	MR. MANISH YADUVANSHI	24	PATIALA HOUSE
70.	KOTWALI	NORTH	MR. JAGDISH KUMAR	279	TIS HAZARI
71.	KRISHNA NAGAR	EAST	MR. RAJ KUMAR	023	KARKARDOOMA
72.	LAHORI GATE	NORTH	MR. JAGDISH KUMAR	279	TIS HAZARI
73.	LAJPAT NAGAR	SOUTH	MR. AJAY GOEL	021	PATIALA HOUSE
74.	LODHI COLONY	SOUTH	MR. SATISH KUMAR	004	PATIALA HOUSE
75.	MAHILA COURT	EAST	MS. NIRJA BHATIA	24	KARKARDOOMA
76.	MAHILA COURT	NORTH EAST	MS. ANURADHA SHUKLA	034	KARKARDOOMA
77.	MAHILA COURT	NEW DELHI	MS. NAVITA KUMARI BAGHA	26 FF	PATIALA HOUSE

78.	MAHILA COURT	SOUTH	MS. RUBY ALKA GUPTA	020	PATIALA HOUSE
79.	MAHILA COURT	SOUTH WEST	MS. NAVITA KUMARI BAGHA	26 FF	PATIALA HOUSE
80.	MAHILA COURT	CENTRAL	MS. KIRAN BANSAL	336A	TIS HAZARI
81.	MAHILA COURT	NORTH	DR. ARCHANA SINHA	22	TIS HAZARI
82.	MAHILA COURT	NORTH WEST	MS. REKHA	007	ROHINI
83.	MAHILA COURT	WEST	MS. BARKHA GUPTA	305	ROHINI
84.	MAHIPAL PUR	AIRPORT	MR. A.K. KUHAR ACMM	4 ANN BLDG	PATIALA HOUSE
85.	MALVIYA NAGAR	SOUTH	MR. R. K. SINGH	003 ANN BLDG	PATIALA HOUSE
86.	MANDAWALI	EAST	MR. VIKAS DHULL	054	KARKARDOOMA
87.	MANDIR MARG	NEW DELHI	MR. SUDESH KUMAR	23 FF	PATIALA HOUSE
88.	MANGOL PURI	NORTH WEST	MR. SANATAN PRASAD	104	ROHINI
89.	MANSROVAR PARK	NORTH EAST	MR. RAJ KAPOOR	035	KARKARDOOMA
90.	MAURICE NAGAR	NORTH	MR. SIDHARTH SHARMA	149	TIS HAZARI
91.	MAYAPURI	SOUTH WEST	MR. GAUTAM MANAN	05 ANN BLDG	PATIALA HOUSE
92.	MAYUR VIHAR	EAST	MR. RAJ KUMAR TRIPATHI	009	KARKARDOOMA
93.	MEHRAULI	SOUTH	MR. V.K. GAUTAM	032	PATIALA HOUSE
94.	MODEL TOWN	NORTH WEST	MR. RAKESH KUMAR (I)	367	TIS HAZARI
95.	MOTI NAGAR	WEST	MR. BALWANT RAI BANSAL	355	TIS HAZARI
96.	MUKERJEE NAGAR	NORTH WEST	MR. VINAY SINGHAL	346	TIS HAZARI
97.	NABI KARIM	CENTRAL	MR. ALOK AGGARWAL ACMM	042	TIS HAZARI
98.	NAJAFGARH	SOUTH WEST	MR. SANJEEV KUMAR	025	PATIALA HOUSE
99.	NAND NAGRI	NORTH EAST	MR. SHAILENDER MALIK	017	KARKARDOOMA
100.	NANGLOI	WEST	MR. DEVENDER KUMAR JANGLA	04	ROHINI
101.	NARAINA	SOUTH WEST	MR. GAUTAM MANAN	05 ANN BLDG	PATIALA HOUSE
101.	NARELA IND. AREA	NORTH WEST	MS. SMITA GARG	106	ROHINI
103.	NEW ASHOK NAGAR	EAST	MR. RAJ KUMAR TRIPATHI	009	KARKARDOOMA
104.	NEW DELHI RLY. STN.	RAILWAYS	MR. S.K. GAUTAM MM	358	TIS HAZARI
105.	NEW FRIENDS COLONY	SOUTH	MR. MANISH YADUVANSHI	024	PATIALA HOUSE
106.	NEW USMAN PUR	NORTH EAST	MR. SANJEEV KUMAR SINGH	015	KARKARDOOMA
107.	OKHLA INDL. AREA	SOUTH	MR. SATISH KUMAR	004 A	PATIALA HOUSE
108.	PAHAR GANJ	CENTRAL	MR. SANJAY JINDAL	231	TIS HAZARI
109.	PALAM AIRPORT	AIRPORT	MR. A.K. KUHAR ACMM	4 ANN BLDG	PATIALA HOUSE
110.	PANDAV NAGAR	EAST	MR. GORAKH NATH PANDEY	030	KARKARDOOMA
111.	PARLIAMENT STREET	NEW DELHI	MR. A.K. KUHAR ACMM	4 ANN BLDG	PATIALA HOUSE
112.	PARTAP NAGAR (GULABI BAGH)	NORTH	MR. JITENDER MISHRA	137	TIS HAZARI
113.	PASCHIM VIHAR	WEST	MR. RAKESH KUMAR – II	8	ROHINI
114.	PATEL NAGAR	WEST	MR. JITENDER MISHRA	137	TIS HAZARI
115.	PRASAD NAGAR	CENTRAL	MR. AJAY GUPTA	028	TIS HAZARI

44.6		NODTUNEOT		000	DOLUM
116.	PRASHANT VIHAR	NORTH WEST	MR. AMIT BANSAL	009	ROHINI
117.	PREET VIHAR	EAST	MR. MUKESH KUMAR	064	KARKARDOOMA
118.	PUNJABI BAGH	WEST	MR. ANIL KUMAR 111		ROHINI
119.	R. K. PURAM	SOUTH WEST	MR. SAMEER BAJPAI	08 PUB. BLDG	PATIALA HOUSE
120.	RAJAURI GARDEN	WEST	MR. SANJAY KHANGWAL	102	ROHINI
121.	RAJINDER NAGAR	CENTRAL	MR. AJAY GUPTA	028	TIS HAZARI
122.	ROHINI	NORTH WEST	MR. VIJAY SHANKER	006	ROHINI
123.	ROOP NAGAR	NORTH	MR. KANWALJEET ARORA ACMM	37	TIS HAZARI
124.	SADAR BAZAR	NORTH	MR. VINAY SINGHAL	346	TIS HAZARI
125.	SAMAI PUR BADLI	NORTH WEST	MR. VIJAY SHANKER	006	ROHINI
126.	SANGAM VIHAR	SOUTH	MR. AJAY GOEL	021	PATIALA HOUSE
127.	SARAI ROHILLA	NORTH	MR. VIDHYA PRAKASH	255	TIS HAZARI
128.	SARAI ROHILLA RLY STN.	RAILWAYS	MR. S.K. GAUTAM MM	358	TIS HAZARI
129.	SARASWATI VIHAR	NORTH WEST	MR. A. K. CHATURVEDI	112	ROHINI
130.	SARITA VIHAR	SOUTH	MS. RAKESH PANDIT	014	PATIALA HOUSE
131.	SAROJINI NAGAR	SOUTH WEST	MR. SAMEER BAJPAI	08 PUB. BLDG	PATIALA HOUSE
132.	SEELAM PUR	NORTH EAST	MR. SANJEEV KUMAR SINGH	015	KARKARDOOMA
133.	SEEMA PURI	NORTH EAST	MR. LALIT KUMAR	018	KARKARDOOMA
134.	SHAHDARA	NORTH EAST	MR. RAJ KAPOOR	035	KARKARDOOMA
135.	SHAKAR PUR	EAST	MR. MANOJ KUMAR	060	KARKARDOOMA
136.	SHALIMAR BAGH	NORTH WEST	MR. RAJESH KUMAR GOEL	002	ROHINI
137.	METRO POLICE STATIONS	RAILWAYS	MR. RAKESH KUMAR		OLD DELHI RAILWAY STATION
138.	SRI NIWAS PURI	SOUTH	MS. RAVINDER BEDI	16, MAIN BLD.	PATIALA HOUSE
139.	SUBZI MANDI	NORTH	MR. SANDEEP YADAV	182	TIS HAZARI
140.	SULTAN PURI	NORTH WEST	MR. SHAHABUDDIN	105	ROHINI
141.	SWAROOP NAGAR	NOTH WEST	MR. DEVENDER KUMAR JANGALA	04	ROHINI
142.	TILAK MARG	NEW DELHI	MR. SANJAY BANSAL	015	PATIALA HOUSE
143.	TILAK NAGAR	WEST	MR. POORAN CHAND	103	ROHINI
144.	TIMAR PUR	NORTH	MR. P.S. MALIK	41	TIS HAZARI
145.	TUGLAK ROAD	NEW DELHI	MR. MOHINDER BIRAT	1 ANN BLDG	PATIALA HOUSE
146.	UTTAM NAGAR	WEST	MR. VINOD YADAV	107	ROHINI
147.	VASANT KUNJ	SOUTH WEST	MR. PRAVEEN SINGH	34 FF	PATIALA HOUSE
148.	VASANT VIHAR	SOUTH WEST	MR. SAMEER BAJPAI	08 PUB. BLDG	PATIALA HOUSE
149.	VIKAS PURI	WEST	MR. POORAN CHAND	103	ROHINI
150.	VIVEK VIHAR	EAST	MR. RAM LAL MEENA	069	KARKARDOOMA
151.	WELCOME COLONY	NORTH EAST	MR. SURESH KUMAR GUPTA	046	KARKARDOOMA

List of Metropolitan Magistrates dealing with offences under specific Acts:

S.NO.	ACT	NAME	ROOM NO.	COURT COMPLEX
1.	138 N I ACT	MS. PREETI AGGARWAL	361	TIS HAZARI
2.	138 N I ACT	MS. VEENA RANI	264	TIS HAZARI
3.	138 N I ACT	MR. LOKESH SHARMA	245	TIS HAZARI
4.	138 N I ACT	MR. BALWANT RAI BANSAL	355	TIS HAZARI
5.	138 N I ACT	MR. RAKESH KUMAR – I	40	TIS HAZARI
6.	138 N I ACT	MR. P . S. MALIK	41	TIS HAZARI
7.	138 N I ACT	MR. NAVEEN ARORA	361 A	TIS HAZARI
8.	138 N I ACT	MR. PRITAM SINGH	354-B	TIS HAZARI
9.	138 N I ACT	MR. SUNIL CHAUDHARY	033	KARKARDOOMA
10.	138 N I ACT	MR. SANJIV KUMAR SINGH	015	KARKARDOOMA
11.	138 N I ACT	MR. NARESH KUMAR	021	KARKARDOOMA
12.	138 N I ACT	MR. VIPIN KUMAR RAI	025	KARKARDOOMA
13.	138 N I ACT	MR. SUDESH KUMAR	23 FF	PATIALA HOUSE
14.	138 N I ACT	MR. MOHINDER BIRAT	10 G F	PATIALA HOUSE
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15.	138 N I ACT	MR. A. K. CHATURVEDI	112	ROHINI
16.	138 N I ACT	MR. ANIL. KUMAR	111	ROHINI
17.	138 N I ACT	MR. S.S. MALHOTRA	110	ROHINI
18.	138 N I ACT	MR. M. K. GUPTA	110	ROHINI
19.	138 N I ACT	DR. ARCHANA SINHA	22	TIS HAZARI
20.	AATS	MR. V.K. GAUTAM	032	PATIALA HOUSE
21.	APMC AZAD PUR	MR. PRASHANT KUMAR	003	ROHINI
22.	BANK			
	SECRUTINIZATION	MR. SANJIV JAIN	038	TIS HAZARI
23.	CBI CASES	MR. A.S. AGGARWAL	027	KARKARDOOMA
24.	CRIME BRANCH	MR. VINOD YADAV	107	ROHINI
25.	CRIME BRANCH	MR. SANATAN PRASAD	104	ROHINI
26.	CUSTOMS(FERA) DRI ACT,	MR. A.K. KUHAR ACMM	4 ANN-B	PATIALA HOUSE
27.	D VB	MR. KULDEEP NARAYAN	002	PATIALA HOUSE
28.	D. V. B	MR. DEVENDER KUMAR	018	BSES
29.	DDA CASES	MR. MOHINDER BIRAT	10 G F	PATIALA HOUSE
30.	DELHI CANTONMENT			
	BOARD	MR. MOHINDER BIRAT	10 G F	PATIALA HOUSE
31.	DRUGS &			
	CONMETIC ACT,	MR. SANATAN PRASAD	104	ROHINI
32.	FACTORY ACT	MR. V.K. GAUTAM	032	PATIALA HOUSE
33.	FISH POLUTRY MKT	MR. SHAILENDER MALIK	017	KARKARDOOMA
34.	INCOME TAX ACT,	MR. KANWALJEET ARORA		
	WEALTH TAX ACT,	ACMM		
	SEBI, COMPANY ACT		37	TIS HAZARI
35.	MCD CASES	MR. RAJ KAPOOR	038	KARKARDOOMA
36.	NDMC/ MCD	MR. PRAVEEN SINGH	34 FF	PATIALA HOUSE
37.	PFA ACT	MR. RAKESH PANDIT	014	PATIALA HOUSE
38.	PFI, EI, FI, ESI	MR. SANJEEV KUMAR SINGH		KARKARDOOMA
39.	RAILWAY MAIN DELHI	MR. S.K. GAUTAM MM	358	TIS HAZARI
40.	RAILWAY POLICE FORCE		358	TIS HAZARI
41.	SPCA	MR. SANDEEP YADAV	182	TIS HAZARI
42.	SPECIAL CELL,			
	CRIME BRANCH	MR. SANJIV JAIN CMM	038	TIS HAZARI
43.	TRAFFIC CHALLANS	MR. RAJ KUMAR	037	KARKARDOOMA
44.	W& M ACT	MR. RAJ KAPOOR	035	KARKARDOOMA
44.	WATER POLLUTION	MR. PRASHANT KUMAR	003	ROHINI
45.	WILDLIFE ACT	MR. ALOK AGGARWAL ACMM		TIS HAZARI
40.			042	

CASES CONDUCTED BY METROPOLITAN MAGISTRATES DURING 2006

Nature of Cases	Existing Cases on 01/01/2006	New Cases Filed in 2006	Cases Disposed off in 2006	Cases pending as on 31/12/2006
Police Challans	182740	57383	38678	201445
Complaints U/S 138 MM	196595	138310	53599	281306
Misc.Complaint Case	31537	12356	12664	31229
Others	7361	1022	3452	4931
Total*	418233	209071	108393	518911

* Traffic and STA challans pending before Special Metropolitan Magistrates have not been included.

IV. SPECIAL METROPOLITAN MAGISTRATES (TRAFFIC & STA)

The office of the CMM is also controlling the Special MMs (Traffic) having their Courts at 7 different places in Delhi viz. Kirpa Narain Marg, Under Hill Road, Burari, Rohini Courts, Parliament Street, Kapashera, Saket and Karkardooma. These Magistrates deal with the traffic cases of the entire Delhi by disposing off the challans issued by the Traffic Police against traffic offenders.

Area-wise list of the Traffic Courts is as under:

S.NO	NAME OF SPL. METRO POLITAN MAGISTRATE	CIRCLE	WORK ASSIGNED		
	KIRPA NARAIN MARG: OF	FICE OF THE DEPUTY COMMISSIONER			
1.	SH. R.P. DUA, SPL. MM	MADEL TOWN	STA & TRAFFIC		
2.	SH. D.P. AGGARWAL, SPL. MM	SADAR BAZARSUBZI MANDI			
	UNDER HILL ROA	D : STA OFFICE Ph.: 23938758			
1.	SH. MAHABIR PRASAD, SPL. MM	DARYA GANJ, KAMLA MARKET	STA & TRAFFIC		
2.	SH. R.N. MARRWAH, SPL. MM	CIVIL LINES, KOTWALI	STA & TRAFFIC		
		ROHINI			
1.	SH. D.K. KATHURI, SPL. MM	NARELA	STA & TRAFFIC		
2.	SH. R.L. PURI, SPL. MM	ASHOK VIHARPUNJABI BAGH	STA & TRAFFIC		
3.	SH. RAJAN JAYANT, SPL. MM	RAJOURI GARDEN,ROHINI	STA & TRAFFIC		
4.	SH. S.N. ARORA, SPL. MM	PATEL NAGAR, PAHARGANJ	STA & TRAFFIC		
5.	SH. V.B. AGGARWAL, MM	TILAK NAGAR,KAROL BAGH	STA & TRAFFIC		
	PARLIAMENT STREET : NEAR PARLI	AMENT STREET POLICE STATION Ph.: 2336	1549		
1.	SH. S.K. DUTTA, SPL. MM	PARLIAMENT ST., P. HOUSE	STA & TRAFFIC		
2.	SH. S.C.GARG, SPL. MM	CHANAKYA PURI, TILAK MARG	STA & TRAFFIC		
	SAKET : DC OFFICE Ph.: 29534487				
1.	SH. U.N. KAUSHIK, SPL. MM	HAUZ KHAS, VASANT VIHAR	STA & TRAFFIC		
2.	SH. H.L.SHARMA, SPL. MM	KALKAJI,GREATER KAILASH	STA & TRAFFIC		
3.	SH. UMA SHANKAR, SPL. MM	LAJPAT NAGAR, DEFENCE COLONY	STA & TRAFFIC		

	KAPASHERA : DC OFFICE Ph. : 25064866					
1.	SH. R.L. ARORA, SPL. MM	MAYA PURI,R.K. PURAM	STA & TRAFFIC			
2.	SH. J.P. AGGARWAL, SPL. MM	NAJAFGARH,IGI AIRPORT	STA & TRAFFIC			
3.	SH. BHAGWAN	DELHI CANTT,PALAM AIR PORT	STA & TRAFFIC			
	KARKARDOOMA : COUR	T COMPLEX Ph.: 22301945, 22301946				
1.	SH. B.S. KANWAR, SPL. MM	SEELAMPUT	STA & TRAFFIC			
2.	SH. S.S. NIMESH, SPL. MM	GANDHI NAGAR,KALYAN PURI	STA, NB & TRAFFIC			
3.	SH. NASIR AHMED, SPL. MM	SEEMA PURI	STA, NB & TRAFFIC			
4.	SH. O.P. SHARMA, SPL. MM	SHAHDARA	STA, NB & TRAFFIC			
5.	SH. MANGI LAL JAIN, SPL. MM	PETTY OFFENCES, NB/ TC/ STA OF VIVEK VIHAR	STA, & TRAFFIC			

V. SPECIAL METROPOLITAN MAGISTRATES (MUNICIPALITY) :

CMM office also supervise the affairs of the Spl. MMs/Municipal Magistrates who sit in different zones of Delhi and Special Municipal Magistrates who are looking after the work related to littering, sanitation and public health of wards assigned to them for keeping entire Delhi clean and hygienic. The details regarding special magistrates are as under:

MUNICIPAL MAGISTRATES (ZONAL)

S.NO	NAME	ZONE
1	SH. D.S. THAKUR	NDMC, CENTRAL & SOUTH ZONE
2	SH. A.P. JAIN	WEST, NAJAFGARH NARELA, ROHINI
3	SH. ASHWANI KUMAR	SHAHDARA (NORTH & SOUTH)
4	SH. SHALIK RAM NAUTIYAL	SADAR PAHAR GANJ, KAROL BAGH, CITY AND CIVIL LINES

MUNICIPAL MAGISTRATES (LITTERING)

SL. NO	NAME	ZONE
1	SH. ARYA VIR	SHAHDARA (S)
2	SH. JOGINDER SINGH	WEST ZONE
3	SH. K.P. RAJORA	NARELA
4	SH. O.N. SHARMA	NAJAFGARGH ZONE
5	SH. RAJINDER KUMAR DHINGRA	CENTRAL ZONE
6	SH. SURYA KANT	WEST ZONE
7	SH. V.D. SHARMA	SHAHDARA (S)
8	LT. SOL. S.K. VERMA	SHAHDARA (N)
9	SH. RAJ NARAIN	ROHINI ZONE
10	LT. COL. S.P. SINGH	SHAHDARA (N)
11	SH. CHANDRA BHAN	CIVIL LINES ZONE
12	SH. BHAGWAT DUTT GUPTA	SADAR PAHAR GANJ ZONE
13	LT. COL. B.S. SINDHU	NAJAFGARH ZONE

14	SH. V.K. AGNIHOTRI	CIVIL LINES
15	SH. ROMESH KUMAR JOSHI	CENTRAL ZONE
16	SH. MALKAN SINGH	WEST ZONE
17	COL. ASHOK KUMAR LEEKHA	NDMC ZONE -1
18	SH. DURGA DASS,	KAROL BAGH ZONE
19	SH. PHOOL SINGH	SHAHDARA (S) ZONE
20	SH. P.S. PARMAR	ROHINI ZONE
21	SH. S.K. ARORA,	SHAHDARA (N)
22	SH. BHIM SAIN KHANNA	SHAHDARA (N)
23	SH. V. K. SHARMA,	KAROL BAGH ZONE
24	SH. SANT RAM GAUHAR	KAROL BAGH ZONE
25	SH. S.K. PANT	CITY ZONE
26	SH. KEHAR SINGH	NAZAFGARH ZONE
27	SH. C.M SINGH	WEST ZONE
28	SH. RATHINDRA DAS	NDMC ZONE- 2
29	SH. R.S. GUPTA	SOUTH ZONE
30	SH. HARI SINGH VOHRA	SOUTH ZONE
31	SH. PRATAP SINGH	ROHINI ZONE
32	SH. MOHINDER SINGH CHHIKARA	NAJAFGARH ZONE
33	SH. NARENDER KUMAR TYAGI	SOUTH ZONE
34	SH. M.S. SAINI	CENTRAL ZONE
35	SH. BHUPESH NATH CHOPRA	SHAHADARA (N)
36	SH. J.L. NIJHAWAN	
37	SH. K.K. SINGH	
38	SH. SHER SINGH	
39	SH. SATISH KUMAR JAIN	
40	SH. S.C. GUPTA	
41	SH. S. CHATTERJEE	
42	SH. RAJA RAM	
43	SH. RAJ BAHADUR AZAD	
44	SH. JAWAHAR LAL THUKRAL	

IV. OTHER ACTIVITIES OF OFFICE OF C.M.M.

The officials working in the office of the Chief Metropolitan Magistrate are handling the work of summons, production warrants, bailable and non-bailable warrants, recovery warrants, detention orders, parole, transit remands etc. received from different states of India and get the same prepared according to the requirements at the earliest possible time. The records of Test Identification Parades are also maintained in this office. The CMM also handles the receipt and distribution of complaints besides transfer applications received directly from the Magistrates and the litigants in regard to pending cases, contested

traffic challans and the cases in respect to Bank Securitization Act. Besides, Court complaint cases are also being dealt with the CMM Court exclusively.

The office is also holding Special. Courts at Jail in respect of the cases pertaining to undertrials who are involved in petty offences and first time prisoners languishing in Jail for more than two months. This office is disposing of their cases only in one sitting. Lok Adalats are also being held under the guidance of the CMM on every second Saturday of every alternate month in which compoundable offence cases including cases under section 279/337/338 IPC Act are taken up and disposed off in Lok-Adalat.

1.3.3 MATRIMONIAL JURISDICTION

Cases under the Hindu Marriage Act relating to Divorce, Restitution of Conjugal Rights and permanent alimony etc. are tried exclusively by Matrimonial Courts. About half a dozen such Courts are functioning in Tis Hazari Complex apart from two Courts in Karkardooma Court Complex and one Court at Rohini Courts Complex. Latest details of matrimonial Courts are as under :

S.NO.	NAME	JURISDICTION	ROOM NO.	COURT COMPLEX
1	MS. ADITI CHAUDHARY	MATRIMONIAL	215, SECOND FLOOR	TIS HAZARI
2	MS. ANJU BAJAJ CHANDNA	MATRIMONIAL	17, GROUND FLOOR	TIS HAZARI
3	MR. DEEPAK JAGOTRA	MATRIMONIAL	26, FIRST FLOOR	KARKARDOOMA
4	MR. GULSHAN KUMAR	MATRIMONIAL	202, SECOND FLOOR	ROHINI
5	MS. MADHU JAIN	MATRIMONIAL	205, SECOND FLOOR	ROHINI
6	MR. MANMOHAN SHARMA	MATRIMONIAL	10, SECOND FLOOR	KARKARDOOMA
7	MS. NIVEDITA ANIL SHARMA	MATRIMONIAL	136, FIRST FLOOR	TIS HAZARI
8	MR. PREM KR. BHARTHWAL	MATRIMONIAL	138, FIRST FLOOR	TIS HAZARI
9	MR. T.S KASHYAP	MATRIMONIAL	222, SECOND FLOOR	TIS HAZARI
10	MR. VINAY KUMAR KHANNA	MATRIMONIAL	146, FIRST FLOOR	TIS HAZARI

CASES HANDLED BY MATRIMONIAL COURTS DURING 2006

Nature of Cases	Existing Cases	New Cases	Cases Disposed	Cases pending
	on 01/01/2006	Filed in 2006	off in 2006	as on 31/12/2006
Matrimonial Cases	5520	8543	7717	3000

1.3.4 LABOUR CASES JURISDICTION

In Delhi, there are two Industrial Tribunals and 16 Labour Courts, which are situated in Karkardooma Courts Complex. These Courts are presided over by officers from Delhi Higher Judicial Service. The Labour Courts deal with all types of disputes between employers and employees under the provisions of Industrial Disputes Act and other Labour laws.

Majority of the disputes are referred to these Courts by the Government after receiving failure report from the Conciliation Officers but some of the disputes can be directly filed before the Courts by the aggrieved parties. The current list of Industrial Tribunals and Labour Courts is as below:

S.NO.	NAME	DESIGNATION	ROOM NO.	COURT COMPLEX
1	MR. I.S. MEHTA	PO-IT	2, THIRD FLOOR	KARKARDOOMA
2	MR. GURDEEP KUMAR	PO-IT	52, SECOND FLOOR	KARKARDOOMA
3	MS.MAMTA TAYAL	PO-LC	50, FIRST FLOOR	KARKARDOOMA
4	MR. R. K. JAIN	PO-LC	56, SECOND FLOOOR	KARKARDOOMA
5	MR. S. K. SARVARIA	PO-LC	55, SECOND FLOOR	KARKARDOOMA
6	MR. SANJAY GARG	PO-LC	53, SECOND FLOOR	KARKARDOOMA
7	MR. N. K. KAUSHIK	PO-LC	65, FORTH FLOOR	KARKARDOOMA
8	MS. REKHA RANI	PO-LC	57, SECOND FLOOR	KARKARDOOMA
9	MR. SUKHDEV SINGH	PO-LC	5. SECOND FLOOR	KARKARDOOMA
10	MS.SUJATA KOHLI	PO-LC	48, FIRST FLOOR	KARKARDOOMA
11	MS. RENU BHATNAGAR	PO-LC	74, FIFTH FLOOR	KARKARDOOMA
12	MR. CHANDRA BOSE	PO-LC	49, FIRST FLOOR	KARKARDOOMA
13	MR. HARISH DUDANI	PO-LC	59, THIRD FLOOR	KARKARDOOMA
14	MR. RAKESH SIDHARTHA	PO-LC	62, THIRD FLOOR	KARKARDOOMA
15	MR. LAXMI KANT GAUR	PO-LC	68, FORTH FLOOR	KARKARDOOMA
16	MR. SUDESH KUMAR	PO-LC	70 FIFTH FLOOR	KARKARDOOMA
17	MS. NISHA SAXANA	PO-LC	47, FIRST FLOOR	KARKARDOOMA
18	MR. R.P.S. TEJI	PO-LC	45, FIRST FLOOR	KARKARDOOMA

CASES CONDUCTED BY INDUSTRIAL TRIBUNALS & LABOUR COURTS IN 2006

COURT/TRIBUNAL	Cases as on 01/01/2006	New Cases Filed in 2006	Cases Disposed off in 2006	Cases pending as on 31/12/2006
Industrial Tribunals	1287	341	699	929
Labour Courts	18390	4417	8342	14465
Total	19677	4758	9041	15394

1.3.5 MOTOR ACCIDENT CASES JURISDICTION

Motor Accident Claim Tribunals deal with claims relating to loss of life/property and injury cases resulting from motor accidents. There are 11 Motor Accident Tribunals in Tis Hazari apart from two in Karkardooma and three in Patiala House. The Claims are to be directly filed at the Facilitation Centre. These Tribunals are presided over by Judicial Officers from Delhi Higher Judicial Service. Following are the current Motor Accident Tribunals with their jurisdiction:

S.NO.	NAME	JURISDICTION	ROOM NO.	COURT COMPLEX
1.	MS. SWARAN KANTA MEHRA	D.B. G. ROAD, DARYA GANJ, I.P. ESTATE, HAUZ QAZI, CHANDNI MAHAL, PAHAR GANJ, JAMA MASJID, RAJINDER NAGAR, ANAND PARBAT, NABI KARIM, KOTWALI	356, GROUND FLOOR	TIS HAZARI
2.	MR. CHANDER SHEKHAR	SARAI ROHILLA, MUKHERJEE NAGAR, MODEL TOWN, CHANDNI CHOWK, LAHORI GATE, KAMLA MARKET, PATEL NAGAR, NDLS, RMD,	33, GROUND FLOOR	TIS HAZARI
3.	MR. DILBAGH SINGH	PRATAP NAGAR, MOTI NAGAR, SUBZI MANDI, ROOP NAGAR, ANAND PARBAT, KASHMIRI GATE, SADAR BAZARI, KAROL BAGH, ADARASH NAGAR, GULABI BAGH. SHALIMAR BAGH, PASCHIM VIHAR	112, FIRST FLOOR	TIS HAZARI
4.	MR. GURDEEP SINGH SAINI	FAST TRACK COURT	35, GROUND FLOOR	TIS HAZARI
5.	MS.NEENA KRISHNA BANSAL	BARA HINDU RAO, CIVIL LINES, KOTWALI, TIMARPUR, PRASAD NAGAR, MAURICE NAGAR, KIRTI NAGAR, KAROL BAGH	32 GROUND FLOOR	TIS HAZARI

6.	MR. T.R. NAVAL	FARASH BAZAR, PANDAV NAGAR, GEETA COLONY, KALYANPURI, MANDAWALI, ANAND VIHAR, SEEMA PURI, SEELAMPUR, GOKUL PURI, WELCOME, NAND NAGRI, SHAHDARA, NEW USMANPUR	4, SECOND FLOOR	KARKARDOOMA
7.	MR. A.S. JAYACHANDRA	KRISHNA NAGAR, SHASTRI PARK, MAYUR VIHAR, GANDHI NAGAR, VIVEK VIHAR, NEW ASHOK NAGAR, PREET VIHAR, M.S. PARK, BHAJAN PURA KHAJOORI KHAS, DILSHAD GARDEN	14, SECOND FLOOR	KARKARDOOMA
8.	MR. J.P. S. MALIK	MALVIYA NAGAR, HAZRAT NIZZAMMUDDIN, MEHRAULI, SARITA VIHAR, LODHI COLONY, HAUZ KHAS	03 G F	PATIALA HOUSE
9.	MR. V. K. MAHESHWARI	DELHI CANTT, DWARKA, R.K. PURAM, VASANT KUNJ, VASANT VIHAR, MAHIPALPUR, I.G.I., SAROJINI NAGAR, SRINIWAS PURI, PALAM	P-1 PUB BUILD	PATIALA HOUSE
10.	MR. BRIJESH SETHI	JANAKPURI, PUNJABI BAGH, RAJAURI GARDEN, HARI NAGAR, UTTAM NAGAR, VIKAS PURI, TILAK NAGAR, PASCHIM VIHAR	301	ROHINI
11.	MR. PRADEEP CHADDAH	(NORTH WEST)	406	ROHINI

CASES CONDUCTED BY MOTOR ACCIDENT CLAIMS TRIBUNALS DURING THE YEAR 2006

Nature of Cases	Existing Cases on 01/01/2006	New Cases Filed in 2006	•	Cases pending as on 31/12/2006
MACT	13188	7741	6894	14035

1.3.6 RENT CONTROLLERS

The Delhi Rent Control Act is applicable to areas to which it has been specifically extended but does not include premises which fall under the Govt. utilities. It is also not applicable if rent being paid by the tenant is above Rs.3500/- per month. Rent Controller and Addl. Rent Controllers are striving hard towards speedy disposal of rent matters. The jurisdiction of the Civil Courts is barred in respect to the subject matter of rent control proceedings.

At present, the Rent Controller and the Addl. Rent Controllers are functioning at Tis Hazari Courts, Karkardooma Courts and Rohini Courts. However new cases can be filed only before the Rent Controller at Tis Hazari, who assigns the cases to Addl. Rent Controllers as per jurisdiction. The list of Rent Controllers, Additional Rent Controllers is given below:

S.NO.	NAME	ROOM NO.	COURT COMPLEX
1.	MR. DEEPAK GARG, RENT CONTROLLER	314, THIRD FLOOR	TIS HAZARI
2.	MS. SAVITA RAO, ADDL. RENT CONTROLLER	150, FIRST FLOOR	TIS HAZARI
3.	MR. AMIT KUMAR, ADDL. RENT CONTROLLER	341, THIRD FLOOR	TIS HAZARI
4.	MR. ANIL KUMAR SISODIA, ADDL. RENT CONTROLLER	347, THIRD FLOOR	TIS HAZARI
5.	MR. BHUPESH KUMAR, ADDL. RENT CONTROLLER	20, FIRST FLOOR	KARKARDOOMA
6.	MS. KAVERI BAWEJA, ADDL. RENT CONTROLLER	207, SECOND FLOOR	ROHINI

CASES HANDLED BY RENT CONTROLLER/ADDL. RENT CONTROLLERS IN 2006

Nature of Cases	Cases as on 01/01/2006	New Cases Filed in 2006	Cases Disposed off in 2006	Cases pending as on 31/12/2006
Eviction	4602	1600	1117	5085
Std. Rent Cases	8	4	-	4
Deposit of Rent	3350	3462	2388	4424
Essential Supply	346	160	140	366
Effective Repair	128	24	21	131
Misc. Cases	395	169	169	395
Execution Cases	811	333	365	779
Total	9640	5744	4200	11184

1.3.7 JUVENILE JUSTICE BOARD

After the enactment of The Juvenile Justice (Care & Protection of Children) Act, 2000 Juvenile Court is substituted by Juvenile Justice Board consisting of a Metropolitan Magistrate as Principal Magistrate and two social workers, out of whom has to be a woman. In Delhi, the Juvenile Justice Board is functioning since 01.06.2003. The place of sitting of Juvenile Justice Board is at Seva Kutir, Kingsway Camp, Delhi – 110 009 and its present members are as under:

SL. NO.	NAME OF OFFICIAL	DESIGNATION	CONTACT NO.
1	Ms. ILLA RAWAT	CHAIRPERSON	27222166
2	MS. SARAH KHAN	MEMBER	-do-
3	MS. SUSHMA YADAV	MEMBER	-do-

1.3.8 SMALL CAUSES COURT

The Small Causes Court constitute a separate cadre for purposes of administration and accounts. It comprises two posts of Judicial Officers; one is designated as Judge and the other as Registrar. The Judge, Small Causes court is the appointing and disciplinary authority of the Ministerial Establishment and the Registrar has been assigned the said powers for the Group-D and Menial staff.

Being the Head of Office, the Judge Small Causes Court is also vested with financial powers. It has its separate Budget Head. The administrative and accounts work including preparation of salary, Medical, L.T.C., G.P.F., withdrawals and contingency Bills are transacted independently by this office. The Judge, Small Causes Court tries summary and recovery suits under the Provincial Small Causes Act, 1887. The powers of Insolvency Judge under the Provincial Insolvency Act, 1920 are also vested in the Judge Small Causes Courts.

Besides this, the Judge, Small Causes Court is vested with enhanced appellate powers as Addl. Senior Civil Judge, Delhi and tries Regular & Misc. Civil appeals. The powers under the Guardians and Wards Act are also conferred to the Judge, Small Causes Courts under section 4-A of the Guardian and Wards Act by the Hon'ble High Court and accordingly Guardianship cases are decided.

This establishment has separate Copying Agency and Record Room. The certified copies of the Motor Accident Tribunal Courts are issued from the Copying Agency, Small Causes Court and the decided files of Motor Accident cases are also consigned in its Record Room.

Nature of Cases	Cases as on 01/01/2006	New Cases Filed in 2006	Cases Disposed off in 2006	Cases pending as on 31/12/2006
Small Cause Suits	183	155	78	260
Small Cause Execution	46	30	8	68
Insolvency Cases	75	48	13	110
Guardianship Cases	497	269	159	607
R. Ship Cases	29	0	0	29
Total	830	502	258	1074

CASES HANDLED BY SMALL CAUSES COURT IN 2006

1.4 COURT ADMINISTRATION

The District Courts of Delhi are committed to a fair, just and swift delivery of justice in the N.C.T. of Delhi. In order to achieve these objectives, the District Courts are constantly striving to improve, strengthen and streamline Court procedures, processes and administration. Over the last few years, the District Courts have been transformed by an extensive and comprehensive programme of reforms to become one of the leading judiciaries in India. Our motto is to deliver quality and speedy justice. The complete computerization of the District Courts is a step in this direction which has benefited the Judges, Staff, Lawyers, Litigants and general public at large.

The District & Sessions Judge heads the administration of justice in the District Courts. He appoints different committee heads and members, oversees the formulation and execution of strategic policies and operational workplans and is directly accountable to the High Court of Delhi. To achieve these objectives, the District & Sessions Judge is assisted by a core team that includes Judge Incharges of Karkardooma Courts, Patiala House and Rohini Courts, Additional District & Sessions Judges, Rent Controllers, Civil Judges and Metropolitan Magistrates etc. Day to day administration of the Karkardooma, Rohini and

Patiala House Courts is looked after by the respective Judge Incharges, who are Senior Additional District & Sessions Judges. They also appoint different Committee Heads and members to run the administration in a smooth manner in their respective Court Complexes.

We are conscious that to become one of the best judiciaries in the world, we have to work hard to cut down delays and backlog of the cases is to be brought down. We have to fulfill the aspirations of the public at large and meet the high expectations of the framers of our Constitution.

CHAPTER 2 KNOWLEDGE MANAGEMENT

2.1 COMPUTERISATION OF COURTS

After years of devotion and hard work, Delhi District Courts has completed the goal of complete computerization. This has ensured smooth and speedy disposal of the cases and a more transparent Judiciary System. The milestones achieved during the year 2006 are :

- The Rohini Court was inaugurated in January 2006, with about 30 functional courts. Each court situated in Rohini Courts Complex is provided with computers at Ahlmad's Seat and Stenographer's seat.
- Computer Systems were installed on the Reader's Seats in every Court in Tis Hazari, Patiala House & Karkardooma Court Complexes.
- 3. Laser printers were provided in all the Courts.
- 4. 50 Multi-functional devices including fax, printer, scanner, photocopier were provided to Judicial Officers and Branches.
- 5. Multimedia and internet enabled Mobile Phones along with Airtel connections were provided to all Judicial Officers.
- 6. Computers installed at the residential officers of the Judicial Officers and 591 Acer brand computer systems in Courts have been upgraded.
- 7. Number of servers was increased in each Court Complex.
- Fully computerized Facilitation Centre was inaugurated at Tis Hazari Court, Delhi on 1st November, 2006.
- 9. The DC-MIS software is being upgraded with inputs from the Judicial Officers as well as officials of District Courts.

- 10. Training courses were conducted on regular basis for the Judges as well as staff.
- Judicial Remand through Video Conference was started in Delhi District Courts.
 With this facility, all the four District Courts are now connected with Hon'ble High Court of Delhi and with all the Jails of Delhi.
- 12. Utilisation of Digital Signatures has been started on trial basis by five Judicial officers and training for the same was imparted to them. Verifier software was also installed in Copying Agencies for the purpose of verification of the Digital Signatures.

Following Delegations Visited Computer Branch, Tis Hazari Courts, to study the computerization programme during the year 2006: -

- 1 Delegation of Hon'ble Judges from Sudan on 2nd August, 2006
- 2 Delegation of Hon'ble. Judges from USA on 23rd August, 2006
- 3 Delegation of Hon'ble Judges from Kenya on 27th September, 2006
- 4 Delegation of Hon'ble Chief Justice & his two companion Judges of Hon'ble Karnataka High Court on 24th November 2006.



Future Plans:

Delhi District Court is shortly going to adopt the latest technology in order to improve the efficiency of the staff and officers and to serve the litigants in a better way:

- 1. Digital Signature for all Judicial Officers.
- 2. Smart Card Attendance System for the staff members.
- 3. Development of further softwares as per requirements.
- 4. A new Computer Room is being built on Second Floor in Central Hall, Tis Hazari. The present computer training room will be also shifted there.
- 5. Starting of E-filing in all the Courts.
- 6. E-Kiosks in all Court Complexes.
- 7. Digitization of Record Rooms.
- 8. Interactive Voice Response System.
- 9. SMS enquiry facility.
- 10. E Mail for Communication /Summons.
- 11. Hundred Percent Power Back- up.
- 12. Model E Courts are being conceived and will be operational in all the Court Complexes.
- 13. Data in respect of Delhi Police Officials alongwith their unique I.D. numbers and present postings will be integrated in the software so that the summons may be sent straightway to the concerned police stations or the branches where the particular police men/officers are posted.
- 14. Computerization of Remaining Traffic Courts in coordination with Traffic police and Transport Department.
- 15. Single window system for depositing/withdrawal of rent.
- 16. Installation of Close Circuit Camera Security System in Tis Hazari Courts

2.2 DISTRICT COURTS WEB-SITE

The Website of District Courts of Delhi is operational since November 2003. The hindi version of the District Courts Website will be launched in the near future so that public at large will be benefited by the availability of information provided on the biggest site of the District Courts in India. The website contains useful information about the formation and working structure of the District Courts in Delhi. It contains regularly updated information

regarding the Judges and place of sitting and nature of work looked after by them. E-journal, District Courts Annual Reports and User Manual have been uploaded.



Day-to-day cause lists of District Court are provided on the Net one day in advance. Large number of judgements passed by the District Courts are being uploaded on the Web-Site. The court wise daily orders are also available on the net. The unique feature of the Web-Site is that the upto-date subject wise judgements of Delhi High Court are also available on the Web-Site. Online enquiry is provided on this website, where large number of litigants, lawyers and general public are able to get the solutions/information required by them regarding courts or their matters pending in the District Courts. Website is available at <u>www.delhicourts.nic.in</u>.

2.3 JUDICIAL ACADEMY

The Delhi Judicial Academy was inaugurated on 22.02.2002 by Hon'ble Mr. Justice S.B. Sinha, the then Chief Justice of High Court of Delhi with the objective to impart training to newly recruited judicial officers as well as to in-service Judges. The Academy is situated at its temporary campus at Karkardooma Courts Complex.

The Foundation Stone of the Delhi Judicial Academy complex was laid Dwarka on 18.07.2006. The said complex is likely to be ready within 3 years.

The Academy had conducted various Training Programmes/Conferences/ Seminars / Workshops in the year 2006 for the Judicial Officers as well as for officials attached with courts. The activities of the Academy during the Calendar year 2006 in brief are as under:-

A. <u>ADVANCE COURSES</u>

S.NO.	NAME OF THE TRAINING PROGRAMME	DURATION	PARTICIPANTS
1.	Advance Course on "Criminal Justice Administration" (DJA/ac-001/2006) to improve output of criminal justice system	25.02.2006 and 26.02.2006	25 judicial officers (ASJ, CMM & ACMM)
2.	Advance Course on rocedural Aspects to ensure speedy and quality justice to litigants civil disputes.	25.03.2006 and 26.03.2006	25 Judicial officers (Senior Civil Judge, Addl. Senior Civil Judge, Civil Judges, Rent Controllers and Addl.Rent Controllers)
3.	Advance Course on " CRIMINAL ADJUDICATION" (DJA/AC-005/2006)	27.05.2006 and 28.05.2006	25 Judicial Officers (Metropolitan Magistrates)
4.	Advance Course on " Civil Justice And Alternative Dispute Resolution" (DJA/AC-007/2006) to ensure speedy and quality justice in civil disputes.	26.08.2006 and 27.08.2006	25 Judicial Officers (Additional District Judges)

B. <u>REFRSHER COURSES</u>

S.NO.	NAME OF THE TRAINING PROGRAMMES	DURATION	PARTICIPANTS
1.	Refresher Course on "EFFECTIVE LABOUR ADJUDICATION" (DJA/RC-001/2006) to ensure speedy disposal of labour disputes pending in industrial tribunals /labour courts.	04.02.2006 and 05.02.2006	25 Judicial officers of Delhi Higher Judicial Service
2.	Refresher Course on "CONSTITUTIONAL LAW AND ADMINISTRATIVE LAW" (DJA/RC-004/2006) to impart fundamental knowledge in the Constitutional law and Administrative Law.	22.04.2006 and 23.04.2006	25 Judicial Officers of Delhi Higher Judicial Service
3.	Refresher Course (DJA/RC-006/2006) to ensure speedy disposal of cases filed under Motor Vehicles Act, 1988.	29.07.2006 and 30.07.2006	25 Presiding Officers of Motor Accident Claims Tribunals.
4.	Refresher Course on "Intellectual Property Rights and Protection Thereof" (DJA/RC- 008/2006) to ensure speedy disposal of cases relating to violation of intellectual Property Rights.	23.09.2006 and 24.09.2006	25 officers of Delhi Higher Judicial Service.
5.	Refresher Course on "Relevance on Forensic Science in Criminal Justice System: (DJA/RC- 008/2006) and Delhi Judicial Service to understand relevance of Forensic evidence during criminal trials.	28.10.2006 and 29.10.2006	25 Officers of Delhi Higher Judicial Service and Delhi Judicial Service.

C. INDUCTION TRAINING PROGRAMME

S.NO.	NAME OF THE TRAINING PROGRAMME	DURATION	PARTICIPANTS
1.	Induction Training Programme for 11 newly appointment officers of Delhi Judicial Services.	One Year Training commence from 18.01.2006	11 newly appointed officer of Delhi Judicial Service.
2.	Induction Training Programme for 17 newly appointment officers of Delhi Judicial Services.	One Year Training commenced from 27.07.2006	17 newly appointed officer of Delhi Judicial Service.

D. SPECIAL TRAINING PROGRAMME

S.NO.	NAME OF THE TRAINING PROGRAMMES	DURATION	PARTICIPANTS
1.	Lecture delivered by Hon'ble Judge Jeremy Fogel, United States District Courts on Criminal Justice System with special reference to "Plea Bargaining".	23.08.2006	33 Judicial Officers of Delhi Higher Jdicial Service
2.	Special Workshop on "Plea Bargaining"	09.09.2006	25 Officers of Delhi Higher Judicial Service, Delhi Judicial Service and 16 Trainee Officers of Delhi Judicial Service.
3.	Workshop on "Cyber Laws and E-Governance in Judiciary" (DJA/WS-010/2006) to understand relevance of cyber laws and ensure better functioning of justice delivery system through E-Governanace	25.11.2006 and 26.11.2006	25 officers of Delhi Higher Judicial Service and Delhi Judicial Service.
4.	Lecture by Honble Mr. Jukstice R.V. Raveendran, Judge, Supreme Court of India on "Judicial Ethics".	11.11.2006	15 officers of Delhi Higher Judicial Service.
5.	Workship on "Speedy Disposal of Matrimonial Cases and Delivery of Justice to Women" (DJA/WS-011/2006) to review the procedure followed in matrimonial litigation in the context of objects of Legislation and to understand the causes of delay of matrimonial disputes.	16.12.2006 and 17.12.2006	25 Officers of Delhi Higher Judicial Service and Delhi Judicial Service.

E. <u>TRAINING PROGRAMME FOR STAFF MEMBERS OF HIGH COURT OF</u> DELHI & DISTRICT & SESSIONS COURT, DELHI

S.NO.	NAME OF THE TRAINING PROGRAMME	DURATION	PARTICIPANTS
1.	Computer Training for the Officers / Officials of the High Court (DJA/TP-01/2006)	21-12-2006 to 23-12-2006	21 Officers of High Court of Delhi (8 Jt. Registrars & 13 Dy. Registrars of High Court)
2.	Training Programme for Process Servers / Naib Nazirs/Civil Nazirs (DJA/TP-02/2006).	05-06-2006 to 09-06-2006	159 Process Servers/ Naib Nazirs/ Civil Nazirs
3.	Training Programme for Ahlmads posted in Civil / Criminal Courts in District Courts (DJA/TP-03/2006)	13-11-2006 to 17-11-2006 & 20-11-2006 to 24-11-2006	200 Ahlmads from Delhi District Courts

2.4 JUDGES' LIBRARIES

I. COURT LIBRARIES:

The main library is situated at IIIrd floor of District Courts at Tis Hazari. There are branches of library at other court complexes. The work of renovation and computerisation of libraries is going on in full swing. The reading room at Tis Hazari has been renovated and is now very comfortable with air-conditioning facility. Library Cards have been issued to the Judges and Officials to keep track of the books issued from Libraries. Several additions were made to the library books during the year 2006.

A. Journals: The following journals are being subscribed for the year 2006 for the libraries :-

- 1. Apex Decisions Supreme Court
- 2. Apex Decisions High Court
- 3. All India Reporter
- 4. Delhi Law Times
- 5. Labour Law Journal
- 6. Criminal Law Journal
- 7. Divorce & Matrimonial Cases
- 8. Prevention of Food Adulteration Cases
- 9. Drug Cases
- 10. Patent and Trade Marks Cases
- 11. Rent Control Journal
- 12. Accident Claim Journal
- 13. Supreme Court Cases
- 14. Chandigarh Criminal Cases
- 15. Swamy's News.

B. Magazines : The following computer and general magazines are being subscribed for the 2006 for the libraries :-

SL. NO.	COMPUTER MAGAZINES	SL. NO.	OTHER MAGAZINES
1.	P.C.Quest	1.	India Today
2.	Data Quest	2.	News Week
3.	Express Computer	3.	The Week
		4.	Out Look
		5.	Reader's Digest

C. Newspapers: The following English and Hindi newspapers are being subscribed for year 2006 for the libraries:-

SI. No.	Newspaper	Language
1.	Nav Bharat Times	Hindi
2.	Rashtriya Sahara	Hindi
3.	Indian Express	English
4.	The Pioneer	English
5.	The Times of India	English
6.	The Hindu	English
7.	Hindustan Times	English

- D. Law CDs: 10 sets of CD Rom SCC On- Line Supreme Court Cases (full text 1950 onwards) been updated. These are provided to the judges on temporary basis.
- E. Documentary Titles : In all there are 1,39,839 titles in documentary text form available in the District Court libraries and the bibliographic details of all books have been digitalized. Out of these, about 30,000 titles have been issued to the judges for their individual court libraries.
- F. New Arrivals: The latest edition of Law Books and Bare Acts of year 2006 have

been acquired and these books are issued to the judges on temporary and as well as permanent basis.

- **G. Computers :** All the libraries at Tis Hazari court, Karkardooma Courts, Patiala House Courts and Rohini Courts have been provided with Computers, Bar Code Scanners and Web Cameras.
- H. Laser Printers: The procurement of laser printers for the libraries at Karkardooma Complex, Patiala House and Rohini is in process.
- I. Internet & CD Rom: The Internet facility for Judges is available in Reading & Research Room at Tis Hazari Courts Library and Rohini Court Library. The Latest Version of Law CDs of A.I.R. Supreme Court ,Delhi High Court, Criminal Law Journal and Law CD of Supreme Court Cases(SCC) On line have been installed in the computer for the use of Judges at Tis Hazari Courts, Patiala House, Karkardooma Courts library and Rohini Courts Library.

II. RESIDENTIAL LIBRARIES:

- **A. DLT & AIR :** All India Reporters and Delhi Law Times are being supplied to the judges for residential libraries.
- B. Law CDs : All the judicial officers have also been provided with the Law CDs of AIR containing judgments of the Supreme Courts Cases (1950 –2005) and the judgments of AIR High Court and Criminal Law Journals (1985 to 2004).
- **C. Documentary Titles:** The total number of titles supplied to the judicial officers for the residential libraries is 90,018.
- III. FUTURE PLANS: Karkardooma Courts and Patiala House Courts Libraries are proposed to be renovated and reorganized with a separate reading and research room. The Technical Section for the Residential Library at Tis Hazari Courts is to be reorganized. The infrastructure facilities/ requirements for all the four libraries are to be strengthened in near future.

CHAPTER 3 SUPPORT SERVICES

3.1 LEGAL AID AT DISTRICT LEVEL

Delhi Legal Services Authority (DLSA) is working with the aim of providing access to justice for the poorest and the weakest in the society and it is making all endeavors to provide effective free legal services to ensure that opportunities for securing justice are not denied to any citizen. An essential pre-requisite to the success of true democracy is that its citizens are educated in their legal rights so that they are able to defend and assert them. The Authority realized that a well-equipped citizen is in a better position to render meaningful contribution to the development of the Nation and therefore, a large number of Legal Awareness Camps were organised in different parts of Delhi.

I. ACTIVITIES OF DLSA DURING 2006 :

A. CELEBRATIONS OF INTERNATIONAL WOMEN'S DAY BY DLSA & LAUNCHING OF MOBILE LEGAL SERVICES VAN

On the occasion of International Women's Day, DLSA launched **Mobile Legal Services Van** to provide legal services to the public at large at their doorstep to fulfil its motto of "Justice for All" in letter and spirit.



The Mobile Legal Services was launched by Smt. Sheila Dikshit, Hon'ble Chief Minister of Delhi on 8th of March-2006 from Community Centre, Bapu Samaj Sewa Kendra, Panchkunian Road, New Delhi.

B. INAUGURATION OF 24 HOURS PERMANENT LEGAL SERVICES CLINIC

The Permanent Legal Services Clinic was inaugurated by Sh. B.L.Joshi, Hon'ble the Lt. Governor of Delhi on 10th of March, 2006 at 4.30 P.M.

Retired Judicial Officers, Police Officers, Psychologists and Social Activists have been engaged for rendering legal services to the public round the clock, who approach the "Permanent Legal Services Clinic" at Shahid Bhagat Singh Place, Bangla Sahib Road, New Delhi.

C. LOK ADALAT FOR SETTLEMENT OF MATRIMONIAL DISPUTES

Lok Adalat was held on 12.03.2006 at Patiala House Courts for settlement of Matrimonial Disputes where 61 cases were settled amicably.

D. SETTING UP OF KIOSK AT DILLI HAAT

A kiosk was set up on 14.03.2006 with sufficient publicity material for legal awareness of the public at Dilli Haat.

E. INTERNATIONAL LABOUR DAY

On 1st May, 2006 International Labour Day was celebrated at Dr. B.R. Ambedkar Auditorium of Andhra Bhavan, New Delhi.

Hon'ble Mr. Justice Vijender Jain, Acting Chief Justice, High Court of Delhi released the booklet on "**Unorganized Labour-Rights and Remedies**". On this occasion, the Authority also organized a Debate/Discussion on Contract Labour & its Dilemma and Hindi Film

"Rang De Basanti" was also screened for the recreation of the labourers. Skit play on contract labour was performed by the artists from Song & Drama Division.

F. LAUNCHING OF 2nd MOBILE LEGAL SERVICES VAN ON WORLD ANTI-TOBACCO DAY, 2006

On the occasion of **World Anti-Tobacco Day** on 30th May, 2006, Universal Helpage (India) Trust organized Seminar and Training Workshop on **Tobacco Control Act & it's Enforcement** in association with DLSA, Ministry of Health & Family Welfare-Govt. of India, World Health Organization and Directorate of Health Services-Govt. of Delhi.

The Authority also launched "**2nd MOBILE LEGAL SERVICES VAN**" on this occasion at India International Centre, New Delhi.

G. HOLDING OF LOK ADALATS & LAUNCHING OF "3RD MOBILE LEGAL SERVICES VAN"

The Authority organized Lok Adalat for settlement of Matrimonial/Mutual Consent Divorce Cases in association with Delhi Commission for Women. Lok Adalats were also organised for the settlement of the cases at pre-litigative stage pertaining to Mahanagar Telephone Nigam Ltd., Municipal Corporation of Delhi and various Banks (HDFC Bank, Centurain Bank, ICICI Bank & American Express Bank). For the first time, Criminal Compoundable Cases pertaining to South and South West District of the Delhi Police for settlement of prelitigative stage were taken up.

SI. No.	Organization	Cases Listed	Cases Taken Up	Cases Settled
1.	M/s. HDFC Bank, Centurain Bank,			
	ICICI Bank & American Express Bank	1369	147	111
2.	MTNL	68	68	44
3.	Matrimonial	66	66	46
4.	MCD	17	17	08
5.	Criminal (South-South West District)	38	38	25
	Total	1558	336	234

REPORT REGARDING LOK ADALATS

On this occasion the Authority organized various programmes in association with Delhi Commission for Women, Amity Law School, Mahanagar Telephone Nigam Ltd. and Municipal Corporation of Delhi and M/s. Venu Eye Institute & Research Centre.

The Authority in association with Amity Law School launched its "**3RD MOBILE LEGAL SERVICES VAN**". The Mobile Van was flagged off by Hon'ble Mr. Justice Vijender Jain, Acting Chief Justice, High Court of Delhi and Executive Chairman, Delhi Legal Services Authority. On this occasion, "**2nd Annual Report**" of the Authority was released by Hon'ble Dr. M.K. Sharma, Judge, High Court of Delhi and Chairman, Delhi High Court Legal Services Committee.

A booklet on "Marriage and Divorce" was released by Kumari Selja, Hon'ble State Minister for Housing & Urban Poverty Alleviation, Govt. of India.

Another booklet on "**Consumer Rights**" was released by Ms. Vandana Luthra, Managing Director, VLCC. Free facilities like general eye check up, free medicine distribution, spectacles at concessional rates were provided by Venu Eye Institute & Research Centre.

H. AWARENESS CAMPAIGN & RELEASE OF BOOKLET ON GUIDELINES OF THE RIGHTS OF MOTHERS & CHILDREN LODGED IN JAILS

The Authority in association with Central Jail, Tihar organized an Awareness Campaign for the Welfare of the Infants and Mother-Inmates on 20th of September 2006 at Women Jail No. 6, Central Jail, Tihar.

Hon'ble Mr. Justice K.G. Balakrishnan, Judge, Supreme Court of India and Executive Chairman, National Legal Services Authority; Hon'ble Mr. Justice Arijit Pasayat, Judge, Supreme Court of India; Hon'ble Mr. Justice Vijender Jain, Acting Chief Justice, High Court of Delhi and Executive Chairman, Delhi Legal Services Authority graced the occasion. A booklet on Guidelines was also released by Hon'ble Mr. Justice K.G. Balakrishnan, Judge, Supreme Court of India on this occasion. The Awareness Campaign was organized to spread awareness among the women jail inmates about the guidelines laid down by Hon'ble Mr. Justice Y. K. Sabharwal, Chief Justice, Supreme Court of India in writ petition no. 559/94, so that the directions of the Hon'ble Supreme Court are complied with in letter and spirit and to make aware the undertrials / inmates of their legal rights, such as, right to live with human dignity, adequate diet, health and medical care, clean hygienic inving conditions and proper clothing, right to communicate which includes contact with family members and other persons and utget to access to court of law.

A an NGO organized a

raffic

mber, 2006 at G.B. Parit Sarvodaya

riniwaspuri from 9.00 A.M. to 1.00

bout the Road Safety

I. LEGAL AWARENESS CAMPAIGN

Delhi Legal Services Authority in association Legal Awareness Programme/Campaign on St Vidyalya and Govt. Girls Senior Secondary S P.M. On this occasion, the children were ser Rules so that they may follow these in their da

J. COMMEMORATION AND AWARD PRE

DLSA in association with North Delhi Power Ltd. celebrated a Commemoration and Award Presentation Ceremony on 26th of September 2006 at Patiala House Courts for successful

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settlement of more than 10,000 cases during October - 2003 to July - 2006 pertaining to North Delhi Power Limited, under the aegis of DLSA, at pre-litigative stage (i.e. before the parties go to Courts) in conciliation, Permanent Lok Adalats, and Special Lok Adalats.

K. MENTAL HEALTH DAY CELEBRATIONS

On, October 10, 2006 Mental Health Awareness Camp by Institute of Human Behaviour and Allied Science at Patiala House Courts, New Delhi was organised.

L. SEMINAR ON ROLE OF SCHOOL IN ROAD SAFETY EDUCATION

The Authority in association with Bhagidari Jan Sahyog Samiti organized a Seminar on Role of Schools in Road Safety Education on 17th of October, 2006 at 10:00 A.M at Auditorium, India International Centre, 40, Max Muller Marg, New Delhi.

Principals & Teachers of various schools were present in the seminer. On this occasion the Principals of various Schools participated in Suggestion Competition on Road Safety and certificates were given by the Authority to the Participants.

M. LEGAL SERVICES DAY CELEBRATION BY THE AUTHORITY

On November 3, 2006, the Authority in association with Bachpan Bachao (NGO) organized

a Drawing and Painting Competition on"Child Labour-Bachpan Bachao Andolan" at N.P. Bangali Girls Sr. Sec. School, Gole Market, New Delhi from 8:00 A.M onwards. Prizes and Certificates were distributed to the winning students.

N. SILVER JUBILEE CELEBRATIONS

The Delhi Legal Services Authority (Erstwhile Delhi Legal Aid & Advice Board constituted in the year 1981) celebrated its Silver Jubilee on 10th November, 2006 at India Gate Lawns at 5.00 P.M.

His Excellency Hon'ble Dr. A.P.J. Abdul Kalam, President, Republic of India was the Chief Guest on this occasion. Hon'ble Chief Justice of India was the Guest of Honour.



On this occasion the following were also release

- (i) "Silver Jubilee "Souvenir": by Hon'ble President of India Dr. A.P
- (ii) Documentary Film : by Hon'ble Law Minister Dr. H.R. Bhardwaj
- (iii) Multimedia Film : by Hon'ble Mr. Justice Y.K. Sabharwal, Chief Justice of India

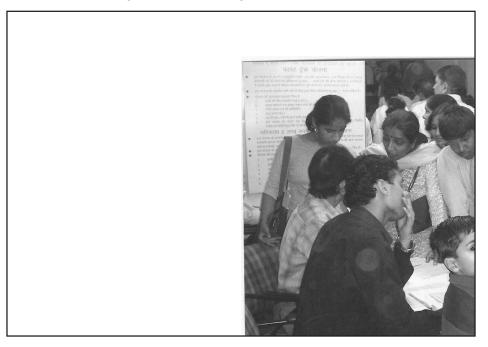
- (iv) Folder (Don't Kill My Childhood): by Hon'ble Mr. Justice K.G.Balakrishnan, Judge, Supreme Court of India
- (v) Special Cover : by Hon'ble Union Minister of State for Communication & IT Dr. Shakeel Ahmad

Students from various schools of Delhi also attended the function on this occasion.

On this eve, Advocates, NGOs and Ex-Child Labourers formed a Human Chain around Queen's Fountain and took a pledge that they would uproot the evil of child labour from the society.

O. PROVISION OF COUNTER AT "DELHI PAVILION IITF"

A Counter was set up with sufficient publicity material i.e. pamphlets, hand book on "Sawal Hamare Jawab Aapke" and booklet on "Child Labour" for legal awareness of the public at "Delhi Pavilion IITF" at Pragati Maidan during the period from 14.11.2006 to 28.11.2006.



P. LEGAL AWARENESS PROGRAMME AT SPRINGDALE'S SCHOOL, PUSA ROAD, DELHI.

On 10th December, 2006 a stall was set up with sufficient publicity material i.e. pamphlets, hand book and booklet for spreading Legal Awareness to the students and their parents

about the functioning of DLSA inside the Springdale's School, Pusa Road, Delhi during the Annual Fate of the School. The Programme for Spreading Legal Awareness was conducted by Member Secretary and Counsellors of DLSA.

Q. LEGAL AWARENESS PROGRAMME AT KULACHI HANSRAJ MODEL SCHOOL

On December 23, 2006, a Programme to spread Legal Awareness was conducted by Counsellors of Delhi Legal Services Authority alongwith their assistants. The Programme was helpful in making students aware of Road Safety Rules and Role of Delhi Legal Services Authority in providing free Legal Services. The visual presentation i.e. "Satyamev Jayte" was also shown to the students of Kulachi Hansraj Model School, Ashok Vihar.

R. LEGAL AWARENESS PROGRAMME AT S.D. PUBLIC SCHOOL, WEST PATEL NAGAR.

On the occasion of Annual Fate of S.D. Public School, West Patel Nagar, Delhi, the Authority set up a stall with sufficient publicity material i.e. pamphlets, hand books and booklets for spreading Legal Awareness among the students and visitors at S.D. Public School, West Patel Nagar, Delhi alongwith the Mobile Legal Services on 23rd December 2006.

3.2 RECEIPT AND ISSUE BRANCH

One of the secrets behind smooth working of courts is timely receipt and dispatch of correspondence. Staff deputed in Receipt and Issue Branch make all efforts in this direction and deal with the correspondence promptly.

Receipt and Issue Branch is divided into two sub heads i.e. Receipt and Dispatch. It has managed to deal with **3,72,812 (Three Lakh Seventy Two Thousand Eight Hundred Twelve)** documents in the year 2006. This quantity only signals the sincere, honest, prompt and challenge accepting attitude of the officials deputed in R&I Branch, who in spite of all odds, carry on their responsibilities and never give up.

A. RECEIPT SECTION:

Receipt Section receives the correspondence which are addressed to the District & Sessions Judge, Delhi. Receipt section is broadly divided into seven sub-sections i.e. **Receipt A, B,**

C, D, E, Leave Receipt and Delhi High Court Receipt.

- (i) **Receipt A :** deals with all kind of correspondences received from Tis Hazari Courts only. Total No. of dak received in this section during 2006 was **3,11,26**.
- (ii) Receipt B : Till June'06, Receipt B dealt with the correspondences received from Karkardooma Courts, Patiala House Courts and Rohini Courts and miscellaneous kind of dak received from other quarters. However, since July'06. Receipt B has been further divided into four sub-sections i.e. Receipt B, C, D and E. Receipt B's role is now limited to the correspondence received from other quarters. Total No. of dak received in Section B during 2006 was 22,537.
- (iii) **Receipt C :** deals with all correspondence received from Rohini Courts. Total No. of such dak received in 2006 was **3,552**.
- (iv) Receipt D : deals with dak received from Karkardooma Courts. A total of 6,035 dak articles were received in this section during 2006.
- (v) Receipt E : is concerned with dak received from Patiala House Courts. Total No. of dak articles received in this section in 2006 ranges to **4,013**.
- (vi) Leave Receipt : deals with correspondences regarding every kind of leaves received from Judges/Officials of the District & Sessions Courts. A total of 61,371 leave applications were received in this section in the year 2006.
- (vii) Delhi High Court Receipt Section : Finally, there is a Delhi High Court Receipt Section dealing with correspondence and LCRs (Lower Court Record) received from Delhi High Court. Such articles received in the year 2006 were 25,097.

B. DISPATCH SECTION:

This section receives articles from all the courts/ branches/offices of this establishment and after making necessary entry in registers, dispatch and deliver them to their desired destinations all over Delhi and outside Delhi, through dak peons/special messengers/by post etc. Dispatch Section is broadly divided into three sub-sections i.e. the Local Dispatch, Delhi High Court dispatch and the Dispatch of Circulars.

- (i) **Local Dispatch :** During the year 2006 the total number of correspondences dispatched by the **Local Dispatch** Section was **1**,**13**,**233**.
- (ii) Delhi High Court Dispatch Section : deals with the correspondences addressed to the Registrar General and other Registrars of Delhi High Court. This section also sends Judicial files to the High Court. The total No. of such correspondences dispatched in the year 2006 was 5,978.
- (iii) Dispatch of Circulars: The third section of dispatch mainly deals with the Dispatch of Circulars issued in this establishment. The total number of such circulars dispatched in the year 2006 was 99,870. Besides circulars, this section distributed Indian Law Reports, Mediation News Letters, Nyaya Kiran published by Delhi Legal Service Authority, Annual Report of Delhi Judicial Academy, Invitation cards and Airtel Monthly phone bills to Judicial Officers.

C. COMPUTERISATION PROGRESS :

Besides above, in the year 2006, this branch took one leap under the able guidance of Sh. P.S. Teji, Officer Incharge, R&I branch, towards computerization of Receipt and Issue Branch. This branch has been provided with 6 of new Computers of good configuration. NIC officials have been entrusted with the job of developing suitable software for R&I Branch so that manual work may be reduced and all data regarding correspondences is available on computers and on the Centralized Server.

3.3 FILING SECTION

The filing section is another important supports to the Court administration as it deals with the following matters:

(i) Receiving the applications of Casual Leave, Sick Leave, Compensatory Leave, Permission to Leave the Station, Intimation and Short Leave of the members of Delhi Higher Judicial Service & Delhi Judicial Service on daily basis and maintaining proper record of the same.

- (ii) Preparation of computerised list of sanctioned leave showing balance leave record of Officers of DHJS and DJS for being is sent to the Hon'ble High Court of Delhi for intimation.
- (iii) Preparing list of the judges on leave, which is intimated to Ld. District & Sessions Judge, so that the cases be not marked to them.
- (iv) Preparation of Cause List of Probate/Misc. Civil, Criminal and Guardianship Cases of the Court of Ld. District & Sessions Judge.

A. FILING OF FRESH CASES:

1. Following type of new cases are received and thoroughly checked by staff in respect of Court Fee, Jurisdiction, and attached Documents in this Branch :

1.	Civil Suits
2.	Civil Appeal
3.	Criminal Revision
4.	Criminal Appeal
5.	House Tax Appeal
6.	Public Premises Act
7.	Hindu Marriage Act
8.	Execution
9.	Probate cases
10.	Caveat
11.	Misc Applications (civil and criminal)
12	Guardianship cases
13.	Session Cases

- 2. Cases are entered in computer for official record, filling number is then applied on these with necessary endorsements.
- 3. Centralized filing of marked applications is made in computers giving particulars, i.e., party name, address and the concerned court to which the application is marked for future record, so that the same may be easily searched at any time on the local area network.

 Computer generated unique number relating to every application is noted applied on these applications and finally the same are forwarded to the concerned courts for disposal.

B. FILING OF BAIL APPLICATIONS :

- 1. The Bail Applications of the following Districts are received at Tis Hazari Courts:
 - i) North District
 - ii) Central District
- 2. The Bail Applications of the following Districts are received at Karkardooma Courts:
 - i East District
 - ii North- East District
- 3. Patiala House Courts receives the Bail Application in respect of the following Districts
 - i) South
 - ii) South-West
- 4. The Bail Applications of the following districts are received in Rohini Courts:
 - i) North West District
 - ii) West District
- 5. Computerized Cause List is prepared after sorting of these bail applications. Thereafter, these bail applications are sent to the concerned courts and copies of the same are also sent to Prosecution Branch. Copies of Cause Lists are sent to Bar Associations of concerned Courts Complexes for displaying them on notice boards.
- 6. Copies of the Bail orders received from the courts of the concerned districts are attested by Superintendent or official on duty for being issued to the litigants/lawyers.
- Disposal record (kharja) of all these bail applications is prepared daily. Weekly bail reports of the concerned districts are prepared and sent to the Hon'ble High Court of Delhi.

C. ACHIEVEMENTS OF FILING SECTION IN THE YEAR 2006:

- 1. After computerization in the filing section, the queries made by litigants and advocates about the cases filed are now easily and quickly answered as the entry of fresh cases is now made on the computers.
- 2. Proper searching of Caveat is also possible after computerization. Earlier, the cases were searched manually from the registers which was time consuming. After computerization, it is very easy to search each case which saves lot of time.
- Bail Cause lists of various districts are now prepared on computers which are better than typed on typewriters and also they can be accessed from any computer through Internet.

3.4 CARE TAKING BRANCH

Following is the performance report of Care Taking Branch for the year 2006:

- A. Sanitation and Security measures: The work of cleanliness/sanitation of entire court complexes (including court rooms, branches, galleries and corridors) was properly done as well as supervised by Care Taking Branches during the years 2006. There are no major complaints regarding the cleanliness.
- B. Maintenance of Court Complexes: Various maintenance/renovation works of court complexes were undertaken during the year 2006 after completing all codal formalities for grant of necessary sanctions. New construction/renovation works were initiated during the year 2006.
- **C. Purchase of articles:** During 2006, this branch put up many proposals for the purchase of consumable and non-consumable articles and other durable articles for the Court Complexes as well as for residential offices of newly appointed Judicial Officers. This branch also co-ordinated with the purchase cell in the matter of purchase of furniture articles for District Court Rohini.
- **D.** Auction of furniture articles : Some obsoletes and unserviceable store articles like steel almirahs, sofa-sets, steel chairs and other un-repairable article which

were beyond the economic repairs, were declared condemned by the Condemnation Board after making inspections.

E. Arrangement for various meeting and functions: This branch also made arrangements for day-to day meetings held in District Courts. During the year 2006 on various subjects like security measures, fire safety, Public Works Department on construction and maintenance and some other meetings organized under the directions of Ld. District & Sessions Judge, Delhi. This branch also made arrangements for the visitors like Hon'ble Chief Justices of High Courts, Hon'ble Judges and other respectable persons who visit District Courts, Tis Hazari from time to time.

Necessary arrangements were also made for the comfortable visit of following Delegations to the District Courts, Tis Hazari during the year 2006:

- a. Delegation of Hon'ble Judge from Sudan on 2nd August, 2006
- b. Delegation of Hon'ble Judges from USA on 23rd August, 2006
- c. Delegation of Hon'ble Judges from Kenya on 27th September, 2006
- Delegation of Hon'ble Chief Justice & his two companion Judge of Hon'ble Karnataka High Court on 24th November 2006.

3.5 CIVIL NAZARAT BRANCH

Civil Nazarat Branch (also known as Process Serving Agency) is presently performing its role very well after computerization of its operations. It receives lot of processes/summons/ warrants etc. on every working day issued by District Courts and High Court of Delhi as well as from other High Courts and also from designated courts as MCD, NDPL and BSES etc.

A. THE STRENGTH OF THE STAFF:

During the year 2006 the Nazarat Branch was working with a staff strength of fifteen Civil Nazirs including the Incharge and the Asst. Incharge. There are 15 Naib Nazirs, 217 Process Servers, 43 Bailiffs, 6 Dak Peons as well as 11 Computers Operators also working in this Branch.

B. PROCEDURE TO DEAL WITH THE PROCESSES AT INITIAL STAGE:

After receiving the process, the Branch takes care of the service of the same throughout Delhi and in other parts of India. All summons are fed in computers. Out of Delhi summons are sent by affixing the postal stamps in case Respondents / Defendants reside out of jurisdiction of Delhi. Other Processes/Summons are handed over to the three Senior Civil Nazirs, who are known as CN-I, CN-II and CN-III for the purpose of marking the Beats/ Areas on the Processes and to mention the names of the Process Servers who are on duty as per their turn in 35 separate beats throughout Delhi.

C. EXPANSION:

Previously there were only 12 beats for entire Delhi, but in the year 2005 Delhi was divided into nine districts and 35 beats by expanding the same for the purpose of equal distribution of work and to reduce the work load in some particular beats.

D. PROCEDURE TO DEAL WITH THE PROCESS RETURNABLE TO THE COURT CONCERNED:

The report submitted by the Process Server is counter attested by the Nazir. Thereafter, the said process is handed over to the Computer Operators for the purpose of making the necessary entries whether it was Served / Unserved and date of return of summons. The Computer Operators make entries in this regard against the initial entry of the process. Thereafter, the process is returned back to the Court concerned to place the same on the relevant records through the Dak Peons prior to the date of hearing. The record about arrival and departure of the process is properly maintained in this Branch through the use of Computers and appropriate software.

E. SUCCESS RATE OF PROCESS SERVICE:

So far as the service rate of the summons is concerned, it has gone upto 86%, which apparently shows the progress of the work of Process Serving Agency. The service rate mentioned above is calculated on the basis of Weekly Statements taken from the Process Servers and fed in the Computers.

F. COMPUTERISATION OF THE BRANCH :

The renovation and computerization of the Nazarat Branch has been completed. The branch is fully computerized and renovated. The computers installed in the branch are connected with the server (LAN) except three Seats i.e. Out of Station Seat , High Court Seat and Diet Money/Warrant Seat for which software development is under progress by the Computer Branch.

G. AMOUNT DEPOSITED AS DIET MONEY / PUBLICATION CHARGE :

During the year 2006 (from April 2006 to March 2007) the amount of Publication Charges / Diet Money worth Rs. 41,46,198.00 was deposited in this Branch; out of which Rs. 33,30,594.00 was disbursed / utilised while remaining Rs. 8,15,604.00 was deposited in Bank.

H. THE FIGURES ABOUT PROCESS SERVING AGENCY :

In the year under review, 2,75,470 summons were received out of which processes numbering 2,12,167 were got duly served. Similarly, the total number of Warrants / Executions (to be served through Bailliff) received by this Branch in the year was 7,515 out of which 1,544 warrants/executions were got executed.

I. PERFORMANCE WITH REGARDS TO WARRANTS :

In many cases the Decree Holders does not come forward to contact the concerned Bailiffs to go to the spots to get the warrants executed. In other cases, it also happens that when Bailiffs go to the spots to get the warrants executed, the premises are found locked and in this situation, the Bailiffs have no option but to leave without executing the warrants. He submit his report to the court concerned for the purpose of seeking the permission to break open the locks and to enter the premises to execute the warrants of attachment.

It has been also seen that whenever the Bailiffs visit the spots of the Judgment Debtors for the purpose of getting the warrants executed, the Judgment Debtors start quarrelling with the Decree Holders as well as with executing bailiffs also. Due to this reason, situation becomes tense and there is also apprehension of breach of the peace at the spot. The Bailiff becomes helpless and there is no remedy with him except to submit the report to the court concerned for providing the police assistance to him, so the warrant may be executed next time.

Sometimes there are many warrants which are executed partly for example if there is decretal amount of Rs. 20,000/- recoverable from the Judgment Debtor, the Bailiff goes to the spot with the warrants to recover either the decretal amount in cash or in case of non-payment or to attach the movable or immovable property, but part payment is made for example Rs. 7,000/- to the Decree Holder, who accompanies the Bailiff at that time and Decree Holder agrees to accept the same and further agrees to extension of the time to make the remaining payment by the Judgment Debtor. The Bailiff has to come back with the consent of Decree Holder and he submits the report accordingly.

J. DASTI SUMMONS :

Whenever a party or an Advocate comes alongwith a Dasti Summons in the Branch for the purpose of urgent service, such type of summons are dealt by the Incharge/Assistant Incharge of the said branch by providing urgent Process Servers and to this effect a separate register is being maintained.

K. CENTRALISED POOL OF FAST PROCESS SERVERS :

A centralised pool could not be constituted so far because of non availability of Motor Cycles which have to be provided by Govt. of NCT. The matter is under consideration and depends on sanctioning of the Budget for providing the Motor Cycles as well as the recruitment of more Process Servers.

L. INFRASTRUCTURE FACILITIES :

- Drinking Water Facilities (with Acquaguard Machine) have been provided in the Process Serving Agency alongwith new Wash Rooms.
- (b) A spacious Hall has been provided with Cane Chairs for process servers to sit and work conveniently. Earlier the Bailiffs and Process Servers used to sit on the few steel benches, now these have been replaced with cane chairs.

- (c) The staff members of Nazarat Branch have been issued new identity cards, badges, new bags and full uniform also. In addition, a sum of Rs. 500/- p.m. as a Conveyance allowance is being given to the Process Servers and a sum of Rs. 700/- is being given to the Bailiffs in addition to their salaries.
- (d) A separate cabin for Superintendent and Incharge of the Branch has been constructed to allow them to supervise the work of Branch properly.
- (e) The wooden lockers in adequate numbers have been provided to the Process Servers to keep their Processes safely.

3.6 PROSECUTION DEPARTMENT

The Prosecution Department is headed by the Principal Secretary (Home) Govt. of NCT of Delhi and the Director of Prosecution is the Head of Office. There are 120 sanctioned posts of Asstt. Public Prosecutors, 71 post of Addl. Public Prosecutors, 12 Chief Prosecutors, 1 Public Prosecutor and 1 Director of Prosecution. The Director of Prosecution looks after the Establishment and Accounts Branches and exercises overall control and supervision over the functions discharged by the officers of the Directorate. Public Prosecutors in the Courts of Sessions. Chief Prosecutors supervise the work of Asstt. Public Prosecutors in the Courts of Metropolitan Magistrates. Addl. Public Prosecutors conduct cases in the Courts of Sessions and Asstt. Public Prosecutors also scrutinize the chargesheets prepared by the investigating agency and submit Discharge/Acquittal Reports in cases of discharged and acquittal of accused and evaluate the evidence in each case to make recommendations for filing revision petitions or appeals against the impugned orders and judgements.

The Directorate of Prosecution has its main office at Tis Hazari and branches at Patiala House, Karkardooma and Rohini Court Complexes.

3.7 GENERAL BRANCH

This Branch is entrusted with various functions including sending of records to the High Court, obtaining government sanction for purchase of office equipments, photocopiers, duplicating machines, fax machines, and stationery articles. One of the important activities

of this Branch is to maintain the stores of stationery and its distribution to different courts and branches for their smooth functioning. This Branch has been successful in procuring the goods in time so as to avoid any difficulty. General Branch makes sure that office machines function properly so that the work of copying Agency and other branches should not suffer. The jails at Tihar and Rohini are also being monitored through General Branch. This Branch makes timely requests to the jail inspecting judges about inspections to be carried out. In this way, the grievances of prisoners and under-trials are also being looked after by the respective inspecting judges with the timely assistance provided by the General Branch. .

I. ACHIEVEMENT DURING THE YEAR 2006 :

- A. PHOTOCOPIERS: General Branch has installed 20 multi-functional photocopiers in Session Courts on sharing basis as per directions of the Hon'ble High Court of Delhi to provide free copies of judgments to poor litigants.
- **B. TYPEWRITERS:** This Branch has also phased out 88 old typewriters during 2006.
- **C. STATIONERY:** General Branch is also providing latest stationery articles available in the Market as per requirement on emergency basis.

II. FUTURE VISION :

- (i) **CONDEMNATION OF OLD TYLEWRITERS** :More than 200 Typewriters are ready for condemnation in the near future.
- (ii) NEW DIGITAL PHOTOCOPIERS : Processing for purchase of 24 new digital photocopiers for copying agencies to meet their urgent requirement has started.

3.8 COPYING AGENCY

Copying Agency(Sessions), Copying Agency (Criminal) & Copying Agency.(Civil) look after the work of providing certified copies of orders and judgments to litigants and lawyers as per their requirements. During the year under review following activities had taken place :

(i) FACILITATION CENTRE :

Previously the applications and certified copies of Copying Agency –Sessions and Civil excluding CA (Criminal) used to be received and delivered from Ground Floor, Tis Hazari Courts, but in the year 2006, a new Facilitation Centre outside Central Hall, Tis Hazari Courts has come into existence where Receipt, Delivery and Enquiry for all the Copying Agencies including C.A. (Criminal) situated at Tis Hazari Courts are entertained. The applicants, litigants and the advocates have the convenience of applying for certified copies at any window of Copying Agency at Facilitation Centre.

(ii) INCREASED TIMINGS :

Timing of Copying Agencies counters at Facilitation Centre has been increased from 10 AM to 3.30 PM (excluding lunch break from 1.30 PM to 2 PM) instead of 10 AM to 1.30 PM earlier.

(iii) GENERATION OF COMPUTERISED RECEIPTS :

Computerised receipts are generated by the computer systems at the time of applying for certified copies instead of manual receipts issued earlier.

The table showing institution, disposal and cash collection in respect of applications received in the year 2006 in all the District Courts of Delhi is given below:

(iv) PERFORMANCE OF DISTRICT COURT COPYING AGENCIES IN THE YEAR 2006 :

NAME OF COPYING AGENCY	INSTITUTION OF APPLICATIONS (JAN 06 TO DEC06)	DISPOSAL OF CERTIFIED COPIES (JAN 06 TO DEC06)	CASH RECEIVED (RS.) (JAN 06 TO DEC06)
TIS HAZARI -SESSIONS	45,309	45,207	33,94,215.00
TIS HAZARI- CIVIL	33,213	33,753	23,57,910.00
TIS HAZARI- CRIMINAL	11,474	11,481	10,76,265.00
PATIALA HOUSE-SESSIONS	6104	6040	540465
PATIALA HOUSE- CRIMINAL	20389	20720	1502620
KARKARDOOMA	2331	2368	220200
ROHINI COURTS	8088	8033	635945
TOTAL	1,26,908	1,27,602	97,27,620

(v) PREPARATION OF CERTIFIED COPIES AND THEIR DELIVERY:

After making entries in respect of applications on computers, file fetchers bring the record from the concerned courts/record rooms and then copyists prepare the certified copies. After preparation of the certified copies, entries are electronically being made in the CD-2 Register giving full details of the copies and amount to be recovered or refunded. Thereafter the copies are delivered to the litigants/lawyers at the delivery counters in the Facilitation Centres.

(vi) COMPUTERIZATION IN COPYING AGENCIES:

Specialised Copying Agency Software has been developed. All relevant data related to copying agency applications is fed in computers and automatic list of prepared certified copies is generated for which the print out may also be taken out. At present, when any applicant enquires about his application, the enquiry clerk enters the respective application number in the computer and he may easily know the status of an application whether the certified copy is ready or not and how much amount is to be recovered or refunded.

3.9 RECORD ROOMS

Every Court Complex has its own Record Room. Almost similar type of work is being done in Record Room(Criminal), Record Room(Civil) & Record Room(Sessions).

Record Rooms are meant to maintain judicial files which are being consigned by the Courts. Record Room Civil takes care of decided cases of Civil Courts. Record Room Criminal is meant for records of Courts of Metropolitan Magistrates. Record Room (Sessions) is the record keeping agency for the Courts of Additional District Judges and Additional Sessions Judges, including the District & Sessions Judge. As and when the Appellate Courts require the records, the record rooms sent the records. Advocates and parties can also inspect the decided case files lying in the Record Rooms on payment of the prescribed fees. Below mentioned is the data of files handled by Record Room Criminal, Record Room Civil and Record Room Sessions during the year 2006:

NATURE OF CASES	TIS HAZARI	KARKARDOOMA	PATIALA HOUSE	ROHINI
SESSIONS	229,477	8676	12189	21744
CRIMINAL	46341	28229	29817	-
CIVIL	83201	8179	-	-
TOTAL	359,019	45084	42006	21744

3.10 ACCOUNTS BRANCH

The District Judiciary consists of Ld. District & Sessions Judge at the top and Additional District & Sessions Judges, Presiding Officer-Labour Courts, Rent Controller, Sr. Civil Judge, Civil Judges, Metropolitan Magistrates and Additional Rent Controllers totalling to about 295 Judicial Officers besides paraphernalia of 3,221 staff members. In the proceeding financial year 2006-07 (up to Feb.07) Government had sanctioned the budget under different heads and the same was utilized as per the table given below :

A. CIVIL & SESSIONS COURTS

HEAD	SANCTION BUDGET (RS.)	EXPENDITURE (RS.)
SALARY	60,05,95,000	59,0050,608
OVERTIME ALLOWANCE	35,000	29,928
TRAVEL EXPENSES	11,00,000	6,02,260
OFFICE EXPENSES	11,46,97,000	8,38,42,766
OTHER CHARGES	63,48,000	53,87,971
MEDICAL TREATMENT	1,12,69,000	1,06,90,556

B. CRIMINAL COURTS

HEAD	SANCTION BUDGET (RS.)	EXPENDITURE(RS.)
SALARY	6,03,96,000	6,01,86,542
OVERTIME ALLOWANCE	40000	38308
TRAVEL EXPENSES	8,00,000	6,90,027
OFFICE EXPENSES	6,06,23,000	6,65,30,870
OTHER CHARGES	60,14,000	54,99,910
MEDICAL TREATMENT	48,15,000	45,15,608

C. LOCK-UP-CHARGES

HEAD	SANCTION BUDGET (RS.)	EXPENDITURE(RS.)
LOCK UP CHARGES	66,49,000	58,11,275

The Accounts Branch of the District Judiciary is separate from the Accounts cadre of the Government of NCT of Delhi. An Additional District & Sessions Judge is delegated with the powers of Head of Office. DDO has separately delegated powers. He is assisted by a Senior Accounts Officer, Two Accounts Officers and four Assistant Accounts Officers.

These officers are further assisted by subordinate staff numbering 90. The Post of Deputy Controller of Account is vacant and process is underway to fill up the same in near future.

The Accounts Department of District Judiciary has been divided into four wings. One wing is looking after pay bills. The second wing is looking after service books, pay fixation and leave accounts. The third wing is looking after General Provident Fund, Contingency bills like reimbursement of electricity, water, telephone and newspaper bills etc. and budget. The fourth wing is looking after LTC, TA, medical bills, long term advances and pension etc. There is a separate Cash and Fine Branch which takes care of the work of audit, collection of fine, refund of fine, road & diet money etc. During the year 2006-07 this branch collected fine of Rs. 43,20,90,697/- out of which Rs.1,10,93,252/- has been refunded. Each Branch/Wing is supervised by an Assistant Account Officer.

The Account Department is being computerized. As of now, eleven computers have been provided which are insufficient for complete computerization working of four accounts branches. Efforts are being made to acquire more computers. Data feeding phase has been successfully completed. Now account branch is preparing the entire salary bills on the computers. With the help of computers and internet, the Treasury is transmitting the salary and payment of other bills of officers as well as of staff directly to their bank accounts. A new package of the '**Salary Software**' has been installed and commissioned.

The GPF statements received from the PAO-VI for the year 2005-06 have been distributed to the court officials and efforts are also being made to collect the GPF statements for the year 2006-07 from the PAO-VI at the earliest.

The manpower in the Accounts branch is drawn from the general cadre/supports staff of Delhi Judiciary. Persons having knowledge of accounts are posted in the Account Branch. They are trained by the Accounts Officers about the Rules and Regulations of the Government which they have to keep in mind while processing various bills. Trained personnel are assets to the Account Branch.

The report of the **First National Judicial Pay Commission** has been implemented and arrears of salary, Telephone, Electricity, Water, Petrol, Sumptuary, Medical Allowance, Domestic Help Allowance and Mobile Phone Bills have been paid to the Judicial Officers and regular payment is also taking place as and when the claims are received.

CHAPTER 4 PROGRESSIVE JUDICIARY

4.1 ELEVATION TO DELHI HIGH COURT:

During the year 2006 following Hon'ble Judges of the High Court of Delhi were elevated from Delhi District Courts:-

SL.NO	NAME	DATE
1	HON'BLE MR. JUSTICE S.N. DHINGRA	28.02.2006
2	HON'BLE MR. JUSTICE S.N. AGGARWAL	28.02.2006
3	HON'BLE MR. JUSTICE S. L. BHAYANA	28.02.2006
4	HON'BLE MS. JUSTICE REVA KHETRAPAL	28.02.2006
5	HON'BLE MR. JUSTICE J.M. MALIK	28.02.2006
6	HON'BLE MR. JUSTICE P.K. BHASIN	04.04.2006
7	HON'BLE MS. JUSTICE ARUNA SURESH	03.07.2006

4.2 NEW APPOINTMENTS OF JUDGES

i) Following Judicial Officers were appointed during 2006 in the Cadre of Delhi Judicial Service :

SL. NO.	NAME OF THE JUDICIAL OFFICER	
1.	Sh. Saurabh Kulshreshtha	
2.	Sh. Ashish Aggarwal	
3.	Sh. Vivek Kumar Gulia	
4.	Sh. Sonu Agnihotri	
5.	Sh. Anmol Singh Nayar	
6.	Ms. Savitri	
7.	Ms. Sugandha Goyal	
8.	Sh. Satish Kumar Arora	
9.	Sh. Sumit Dass	
10.	Sh. Munish Markan	
11.	Sh. Naresh Kumar Laka	
12.	Ms. Charu Aggarwal	
13.	Sh. Sidharth Mathur	
14.	Sh. Vishal Gogne	
15.	Sh. Murari Prasad Singh	
16.	Sh. Surya Malik	

Ms. Kiran Aggarwal	
Ms. Rachna Tiwari Lakhanpal	
Sh. Vishal Singh	
Ms. Suchi Shahmiri	
Sh. Tarun Yogesh	
Sh. Neeraj Gaur	
Sh. Saurabh Pratap Singh Laler	
Ms. Priya Kapoor	
Sh. Gaurav Rao	
Ms. Shunali Gupta	
Sh. Sudhanshu Kaushik	
Sh. Sharad Gupta	

4.3 RETIREMENTS DURING THE YEAR 2006

Following Judicial Officers of Delhi Higher Judicial Service have retired during the year 2006 after serving the District Judiciary with their vast experience :

S. No.	Name of Judicial Officers	Date of retirement
1.	Sh. S.M. Gupta, DHJS	31.7.2006
2.	Sh. D.K. Saini, DHJS	31.7.2006

CHAPTER 5

STATISTICAL INFORMATION

COMBINED TABLE SHOWING PERFORMANCE OF DISTRICT COURTS IN 2006

COURTS	Cases as on 01/01/2006	New Cases Filled in 2006	Cases Disposed off in 2006	Cases Pending on 31.12.2006
Addl Sessions Judges	13033	11736	8799	15970
Addl. District Judges	61702	40630	39274	63697
Metropolitan Magistrates	418233	209071	108393	518911
Rent Controllers	9640	5744	4200	11184
Civil Judges	57906	39572	29982	66857
TOTAL *	5,60,514	3,06,753	1,90,648	6,76,619

COMBINED TABLE SHOWING PERFORMANCE OF DISTRICT COURTS IN 2005

COURTS	Cases as on 01/01/2005	New Cases Filled in 2005	Cases Disposed off in 2005	Cases Pending on 31.12.2005
Addl Sessions Judges	11365	11595	9927	13033
Addl. District Judges	62870	37221	38389	61702
Metropolitan Magistrates	372721	145106	99594	418233
Rent Controllers	9784	5028	5172	9640
Civil Judges	60700	35377	38171	57906
TOTAL *	5,17,440	2,34,327	1,91,253	5,60,514

* Excluding STA & Traffic Challans

CHAPTER 6

DISTRICT JUDICIARY AT A GLANCE

(As on 31.12.2006)

SH. V.B. GUPTA

DISTRICT & SESSIONS JUDGE

6.1 TIS HAZARI COURTS COMPLEX

	ADDITIONAL DISTRICT JUDGES		
1.	SH. V. B. GUPTA	43.	MS. MAMTA TAYAL
2.	MS. MAMTA SEHGAL	44	SH. SUNIL KUMAR AGGARWAL
3.	SH. M. C. GARG	45	MS. NIVEDITA ANIL SHARMA
4.	SH. P. S. TEJI	46	SH. INDER JEET SINGH
5.	SH. LAL SINGH	47	SH. PAWAN KR. JAIN
6.	SH. AJIT BHARIHOKE	48	SH. R. B. SINGH
7.	SH. RAKESH KAPOOR	49	SH. RAKESH KUMAR
8.	MS. BIMLA MAKIN		
9.	SH. MAHAVIR SINGHAL		
10.	SH. BABU LAL		ADDITIONAL SESSIONS JUDGES
11.	SH. D. C. ANAND	1.	SH. SUNIL GAUR
12.	SH. H. S. SHARMA	2.	SH. G. P. MITTAL
13.	SH. K. S. PAL	3.	SH. S.K.KAUSHIK
14.	SH. M. K. GUPTA	4.	SH. N. K. GUPTA
15.	SH. RAJNISH BHATNAGAR	5.	SH. VINOD GOEL
16.	SH. RAKESH SIDDHARTHA	6.	SH. R. P. S. TEJI
17.	MS. ANU MALHOTRA	7.	SH. N. P. KAUSHIK
18.	MS. R. KIRAN NATH	8.	MS. ASHA MENON
19.	SH. SUKHDEV SINGH	9.	SH. N. K. SHARMA
20.	SH. T. R. NAVAL	10.	MS. SUJATA KOHLI
21.	SH. P. K. SAXENA	11.	SH. B. R. KEDIA
22.	SH. K. S. MOHI	12.	SH. RAJIV MEHRA
23.	SH. T.S KASHYAP	13.	SH. RAMESH KUMAR
24.	SH. GIRISH KATHPALIA	14.	SH. MANU RAI SETHI
25.	MS. POONAM A BAMBA	15.	SH. VIRENDER KR. GOYAL
26.	SH. YASHWANT KUMAR	16.	SH. RAJNISH KR. GUPTA
27.	SH. A. K. MENDIRATTA		
28.	DR. SUDHIR KR. JAIN		
29.	MS.NEENA KRISHNA BANSAL		MACT TIS HAZARI
30.	SH. VIMAL KUMAR YADAV	1.	MS. PRATIBHA RANI
31.	SH. MANOJ JAIN	2.	SH. A. K. CHAWLA
32.	SH. VINAY KUMAR GUPTA	3.	SH. CHANDER SHEKHAR
33.	MS. SHAILENDER KAUR	4.	MS. INA MALHOTRA
34.	SH. RAVINDER DUDEJA	5.	SH. R. P. PANDEY
35.	SH. DAYA PRAKASH	6.	SH.S.M.CHOPRA
36.	MS. ANJU BAJAJ CHANDNA	7.	SH.DILBAGH SINGH
37.	SH. RAJ KUMAR CHAUHAN	8.	MS. SHAIL JAIN
38.	MS. SARITA BIRBAL	9.	SH. MAHESH CHANDRA GUPTA
39.	SH. PARAMJIT SINGH	10.	SH. GURDEEP SINGH
40.	SH. VINAY KUMAR KHANNA		
41.	MS. PINKI		FULL TIME MEDIATOR
42.	SH. A. K. KUHAR	1.	SH. B. B. CHAUDHARY

	CIVIL JUDGES	СМ	M/ACMM/METROPOLITAN MAGISTRATES
1	SH. SANATAN PRASAD, Sr. CJ	1	MS. SEEMA MAINI, CMM
2	SH. RAKESH KUMAR SHARMA, JSCC	2	SH. SANJEEV JAIN ACMM
3	SH. BRIJESH KUMAR GARG, CCJ	3	SH. KANWALJEET ARORA, ACMM
4	SH. VINOD YADAV, ACJ	4	SH. SURESH KUMAR GUPTA
5	SH. J.P. NARAIN	5	SH. RAJ RANI MITRA
6	SH. SANJAY JINDAL	6	SH. ASHUTOSH KUMAR
7	SH. VINAY SINGHAL	7	Sh. S.K. GAUTAM
8	MS. KIRAN BANSAL	8	SH. PULASTYA PRAMACHALA
9	SH. NAVEEN ARORA	9	MS. PREETI AGGARWAL GUPTA
10	SH. RAKESH PANDIT	10	SH. AJAY PANDEY
11	SH. SUNENA SHARMA	11	SH. SIDHARTH SHARMA
12	SH.SANJEEV KUMAR SINGH	12	SH. SANDEEP YADAV
13	SH. NARESH KUMAR	13	SH. VIDHYA PRAKASH
14	SH. VIPIN KUMAR RAI	14	SH. LOKESH KUMAR SHARMA
15	SH. ANIL KUMAR	15	SH. BALWANT RAI BANSAL ,
16	SH. JITENDER MISHRA	16	SH. P. S. MALIK
17	SH. RAJ KUMAR	17	MS. NIRJA BHATIA
18	SH. SHAILENDER MALIK	18	MS. SAVITA RAO
19	SH. RAGHUBIR SINGH	19	SH. MUKESH KUMAR GUPTA
20	MS. SMITA GARG	20	SH. AJAY GOEL
21	SH. MANISH GUPTA	21	SH. A.K. SISODIA
22	SH. PRAVEEN SINGH	22	SH. A.S. AGGARWAL
23	SH. DEVENDER KUMAR SHARMA	23	SH. DEVENDER KUMAR
24	SH. RAM LAL MEENA	24	SH. RAKESH KUMAR II
		1. 2.	RENT / ADDL. RENT CONTROLLERS SH. SANJEEV AGGARWAL RC SH. B.S. CHUMBAK ARC

6.2 KARKARDOOMA COURTS COMPLEX

(As on 31.12.2006)

MS. VEENA BIRBAL, Judge Incharge

	ADDITIONAL SESSIONS JUDGES		METROPOLITAN MAGISTRATES
1. 2. 3. 4. 5. 6. 7. 8.	MS. VEENA BIRBAL SH. R. K. YADAV SH. S. C. MALIK SH. PRAVEEN KR SH. TALWANT SINGH MS. REENA SINGH NAG SH. SANJAY SHARMA SH. RAJINDER KUMAR ADDITIONAL DISTRICT JUDGES	1. 2. 3. 4. 5. 6. 7. 8. 9.	SH. SANJEEV JAIN ACMM DR. ARCHANA SINHA MS. POONAM CHAUDHARY DR. SHAHBUUDDIN SH. RAJ KAPOOR SH. AMIT KUMAR MS. ANURADHA SHUKLA SH. SANJEEV KUMAR MALHOTRA SH. MUKESH VATS SH. RAJ KUMAR TRIPATHI
1. 2. 1. 2. 1. 2.	SH. ATUL KUMAR GARG SH. DEEPAK JAGOTRA MOTOR ACCIDENT TRIBUNALS SH. SANJAY GARG SH. A.S. JAYACHANDRA INDUSTRIAL TRIBUNALS SH. DINESH DAYAL SH. I.S. MEHTA	10. 11. 12. 13. 14. 1. 1. 2. 3. 4.	SH. RAJ KUMAR TRIPATHI SH. AJAY GUPTA SH. GORAKH NATH PANDEY SH. S. S. RATHI SH. RAVINDER SINGH ADDL. RENT CONTROLLERS SH. S.S. MALHOTRA CIVIL JUDGES SH. MUKESH KUMAR SH. MOHINDER BIRATH SH. RAKESH KUMAR -I SH. SUDESH KUMAR
	LABOUR	COUF	RTS
1. 2. 3. 4. 5. 6. 7. 8.	SH. GURDEEP KUMAR SH. R. K. JAIN MS. DEEPA SHARMA SH. S. K. SARVARIA SH. S. S. HANDA SH. N. K. KAUSHIK MS. REKHA RANI SH. O. P. SAINI	9. 10. 11. 12. 13. 14. 15. 16.	SH. CHANDRA BOSE SH. HARISH DUDANI SH. ALOK AGGARWAL

6.3 PATIALA HOUSE COURTS COMPLEX

(As on 31.12.2006)

SH. K.C. LOHIA, Judge Incharge

	ADDITIONAL SESSIONS JUDGES		METROPOLITAN MAGISTRATES
1. 2. 3. 4. 5. 6. 7. 8.	SH. K. C. LOHIA MS. I. K. KOCHHAR SH. S. P. GARG SH. S. N. GUPTA MS. RAVINDER KAUR MS. SWARAN KANTA SH. VINOD KUMAR SH. VIRENDER KR. BANSAL	1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14. 15. 16.	MS. VRINDA KUMARI MR. VINAY KR. KHANNA
1. 2. 3. 4.	SH. A. S. YADAV SH. V. K. MAHESHWARI MS.SUKHVINDER KAUR SH. DINESH KR. SHARMA	17. 18. 19. 20. 21. 22. 23. 24.	SH. KULDEEP NARAYAN SH. JOGINDER PRAKASH NAHAR SH. SANJEEV KUMAR SH. PRITAM SINGH SH. VINOD KUMAR GAUTAM

6.4 ROHINI COURTS COMPLEX

(As on 31.12.2006)

MR. SATNAM SINGH, Judge Incharge

	ADDITIONAL SESSIONS JUDGES		METROPOLITAN MAGISTRATES
1. 2. 3. 4. 5. 6. 7. 8. 1. 2.	SH. SATNAM SINGH SH. O. P. GUPTA SH. YOGESH KHANNA SH. NAROTTAM KAUSHAL SH. ARUN KR. ARYA SH. SANJAY KR. AGGARWAL SH. NARINDER KUMAR SH. BHARAT PRASHAR ADDITIONAL DISTRICT JUDGES MS. MADHU JAIN SH. GULSHAN KUMAR	1. 2. 3. 4. 5. 6. 7. 8. 9. 10. 11. 12. 13. 14.	SH. GURVINDER PAL SINGH ACMM MS. BARKHA GUPTA SH. DEEPAK GARG SH. S.S. RATHI SH. BHUPESH KUMAR SH. DIGVINAY SINGH SH. MANOJ KUMAR SH. MANOJ KUMAR SH. AMIT BANSAL SH. RAJESH KUMAR GOEL SH. RAJ SHANKER MS. REKHA SH. RAKESH KUMAR III SH. SANJAY KHANANGWAL
	MOTOR ACCIDENT TRIBUNALS	15.	SH. POORAN CHAND
1.	SH. PRADEEP CHADDAH		ADDL. RENT CONTROLLERS
2.	SH. BRIJESH SETHI	1.	MS. KAVERI BAWEJA

6.5 ELECTRICITY COURTS IN DELHI

SL. NO.	NAME	PLACE OF SITTING / JURISDICTION
1.	SH.CHANDRA GUPTA	PATPARGANJ INDUSTRIAL AREA (EAST & CENTRAL DISTRICT)
2.	SH. RAKESH TEWARI	KARKARDOOMA (SOUTH DISTRICT)
3.	SH. N. K. GOEL	WAZIRPUR INDUSTRIAL AREA (NORTH DISTRICT)
4.	SH. S. C. RAJAN	WEST VIKASPURI, BRPL (WEST DISTRICT)
5.	SH. D. K. MALHOTRA	NDPL, ROHINI (NORTH WEST DISTRICT)

6.6 JUDICIAL OFFICERS UNDERGOING TRAINING AT DELHI JUDICIAL ACADEMY AS ON 31.12.2006

S.NO	NAME	DESIGNATION
1.	SH. SAURABH KULSHRESHTHA	CIVIL JUDGE/M.M
2.	SH. ASHISH AGGARWAL	CIVIL JUDGE/M.M
3.	SH. VIVEK KUMAR GULIA	CIVIL JUDGE/M.M
4.	SH. SONU AGNITHOTRI	CIVIL JUDGE/M.M
5.	MS. SAVITRI	CIVIL JUDGE/M.M
6.	MS. SUGANDHA GOYAL	CIVIL JUDGE/M.M
7.	SH. SATISH KUMAR ARORA	CIVIL JUDGE/M.M
8.	SH. SUMIT DASS	CIVIL JUDGE/M.M
9.	SH. MUNISH MAKRAN	CIVIL JUDGE/M.M
10.	SH. NARESH KUMAR LAKA	CIVIL JUDGE/M.M
11.	MS. CHARU AGGARWAL	CIVIL JUDGE/M.M
12.	SH. SIDHARTH MATHUR	CIVIL JUDGE/M.M
13.	SH. VISHAL GOGNE	CIVIL JUDGE/M.M
14.	SH. MURARI PAD. SINGH	CIVIL JUDGE/M.M
15.	SH. SURYA MALIK	CIVIL JUDGE/M.M
16.	MS. KIRAN AGGARWAL	CIVIL JUDGE/M.M
17.	MS. RACHNA TIWARI LAKHANPAL	CIVIL JUDGE/M.M
18.	SH. VISHAL SINGH	CIVIL JUDGE/M.M
19.	MS. SUCHI SHAHMIRI	CIVIL JUDGE/M.M
20.	SH. TARUN YOGESH	CIVIL JUDGE/M.M
21.	SH. NEERAJ GAUR	CIVIL JUDGE/M.M
22.	SH. SAURABH PTP. SINGH LATER	CIVIL JUDGE/M.M
23.	MS. PRIYA KAPOOR	CIVIL JUDGE/M.M
24.	SH. GAURAV RAO	CIVIL JUDGE/M.M
25.	MS. SHUNALI GUPTA	CIVIL JUDGE/M.M
26.	SH. SUDHANSHU KAUSHIK	CIVIL JUDGE/M.M
27.	SH. SHARAD GUPTA	CIVIL JUDGE/M.M
28.	SH. ANMOL SINGH NAYYAR	CIVIL JUDGE/M M

6.7 OFFICERS ON DEPUTATION AS ON 31.12.2006

S.NO.	NAME	DEPUTED AS	DATE OF JOINING
1	Mr. B.S. Mathur	Principal Secretary (Law, Justice & Legal Affairs) Govt. of NCT of Delhi	31.7.2006
2	Mr. Kamlesh Kumar	Member Secretary, National Legal Services Authority	12.5.2004
3	Mr. Amar Nath	Joint Registrar, Delhi High Court	22.1.2005
4	Mr. J.P. S. Malik	Joint Registrar, Delhi High Court	22.1.2005
5	Mr. V.K. Jain	Registrar, Supreme Court of India	8.7.2004
6	Ms. Sangita Dhingra Sehgal	Member Secretary, Delhi Legal Services Authority	6.12.2004
7	Mr. J.R. Aryan	Addl. District Judge, Delhi High Court	15.9.2005
8	Mr. A.K. Pathak	Registrar General, Delhi High Court	28.2.2006
9	Mr. R.K. Guaba	Addl Registrar (OSD), Supreme Court of India	1.2.2006
10	Mr. V.P. Vaish	Registrar Vigilance, Delhi High Court	19.4.2006
11	Mr. C.K. Chaturvedi	Chief Legal Advisor DDA	3.6.2005
12	Ms. Bimla Kumari	Addl. District Judge, Delhi High Court	17.9.2005
13	Ms. Renu Bhatnagar	Addl. District Judge, Delhi High Court	17.9.2005
14	Mr. Dharmesh Sharma	Secretary, Delhi High Court Legal Service Committee	17.11.2006
15	Ms. Sunita Gupta	MCD Appellate Tribunal, Delhi	2.5.2006
16	Ms. S.S. Mann	Addl. Director, Delhi Judicial Academy	17.11.2006
17	Mr. A.K. Sarpal	OSD, Delhi Legal Service Authority, New Delhi	27.11.2006
18	Ms. Ila Rawat	Chairperson Juvenile Justice Board	4.1.2006
19	Mr. Rakesh Syal	Joint Secretary (LJ & LA), Govt of NCT of Delhi	4.1.2006
20	Mr. Manoj Kumar Nagpal	Competent Authority (Slum & JJ Department) MCD	4.1.2006
21	Mr. Sanjay Sharma	Project Officer, Delhi Legal Services Authority	27.11.2006

7. ACKNOWLEDGEMENTS

We are thankful to the following Judicial Officers for their valuable suggestions:

- (i) Mr. Chandershekhar, Addl. District & Sessions Judge.
- (ii) Mr. A. S. Jayachandra, Addl. District & Sessions Judge.
- (iii) Ms. Savita Rao, Addl. Rent Controller, Tis Hazari.

Members of staff, who assisted in preparation of Annual Report:

- (i) All Branch Heads
- (ii) Mr. Harish Ahlawat
- (iii) Ms. Kamlesh Wadhwa
- (iv) Mr. Dharambir Singh



ANNUAL REPORT

FOR THE YEAR

2006

DISTRICT COURTS OF DELHI

Judicial Committee District Courts of Delhi Tis Hazari Courts Complex, Delhi-110054 (India) Web Site: <u>www.delhicourts.nic.in</u>

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DISTRICT COURTS OF DELHI

ANNUAL REPORT 2006

Prepared under the guidance of Hon'ble Mr. Justice Madan B. Lokur Judge, High Court of Delhi

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MESSAGE

The Primary function of the Courts is to serve the litigants, in the best manner possible. It gives me great pleasure to know that the Delhi District Court, through its Annual Report, has fulfilled this cause in a remarkable manner. In addition to this, by publishing a User Manual and making use of information technology by using the internet to provide accessible information to the public, the Delhi District Court has created valuable tools for providing relevant information to the common man. These efforts go a long way in making access to justice easy and affordable to all concerned. This praiseworthy endeavour deserves emulation by other courts in the country as well.

I convey my best wishes for the success of the Annual Report.

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(K. G. Balakrishnan)

New Delhi November 17, 2007